

## DRAFT LETTER OF OFFER

**THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION**

*This Draft Letter of Offer (DLOO) is sent to you as an Equity Shareholder(s) of Kintech Renewables Limited. If you require any clarifications about the action to be taken, you may consult your stock broker or investment consultant or Manager / Registrar to the offer. In case you have recently sold your shares in the Company, please hand over this DLOO and the accompanying Form of Acceptance cum acknowledgement and Transfer Deed to the Member of Stock Exchange through whom the said sale was effected."*

**OPEN OFFER BY**

**MR. DHRUV GUPTA**

Residing at H-5, Maharani Bagh, East of Kailash, South Delhi - 110065;  
Ph. No.: +91-8130911398; Fax No.: NA, Email ID: [projectkintech@gmail.com](mailto:projectkintech@gmail.com)  
(Hereinafter referred to as 'Acquirer 1')

**MRS. MEENAKSHI GUPTA**

Residing at H-5, Maharani Bagh, East of Kailash, South Delhi - 110065;  
Ph. No.: +91-8130911398; Fax No.: NA, Email ID: [projectkintech@gmail.com](mailto:projectkintech@gmail.com)  
(Hereinafter referred to as 'Acquirer 2')

**KINTECH RENEWABLES LIMITED**

Registered Office: Kintech House, 8, Shivalik Plaza, Opp. AMA, IIM Road, Ahmedabad, Gujarat 380015, India;  
Ph. No.: +079-26303064 / 26303074 ; Fax: +079-26303052 ;

Email ID: [cs@kintechrenewables.com](mailto:cs@kintechrenewables.com), [cskintechrenewables@gmail.com](mailto:cskintechrenewables@gmail.com) Website: [www.kintechrenewables.com](http://www.kintechrenewables.com)  
(Hereinafter referred to as 'Target Company' or 'KRL' or 'TC')

**At an Offer Price of INR 450/- (Indian Rupees Four Hundred and Fifty Only) per fully paid-up equity share payable in cash, pursuant to Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto.**

1. This offer is being made by the Acquirers pursuant to Regulation 3(1) and Regulation 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto for substantial acquisition of shares in the Target Company.
2. This Offer is not subject to any minimum level of acceptance.
3. The details of statutory approvals required is given in para 7.4 of this Draft Letter of Offer.
4. **THIS OFFER IS NOT A COMPETING OFFER.**
5. If there is any upward revision in the Offer Price by the Acquirers upto one working day prior to the commencement of the tendering period i.e., upto May 22, 2023, Monday or in the case of withdrawal of offer, the same would be informed by way of the Offer Opening Public Announcement in the same newspapers where the original Detailed Public Statement has appeared. Such revision in the Offer Price would be payable by the Acquirers for all the shares validly tendered anytime during the offer.
6. **THERE IS NO COMPETING OFFER TILL DATE.**
7. A copy of Public Announcement, Detailed Public Statement, and Letter of Offer (including Form of Acceptance cum Acknowledgement) is also available on SEBI's web-site: [www.sebi.gov.in](http://www.sebi.gov.in).

**FOR PROCEDURE FOR ACCEPTANCE OF THIS OPEN OFFER PLEASE REFER SECTION 8 'PROCEDURE FOR ACCEPTANCE AND SETTLEMENT OF THE OFFER' (PAGE NO. 25 to 39). FORM OF ACCEPTANCE-CUM-ACKNOWLEDGEMENT IS ENCLOSED WITH THIS DRAFT LETTER OF OFFER.**

**All future correspondence, if any, should be addressed to the Manager / Registrar to the Offer at the following addresses:**

**MANAGER TO THE OFFER**



**CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED**

CIN: U74899DL2000PTC104508

D-28, South Extn., Part – I, New Delhi – 110049

Contact Person: Mr. Manoj Kumar/ Ms. Ruchika Sharma

Ph. No.: +91-11-40622228/ +91-11-40622248/ +91-11-40622218

Fax. No.: 91-11-40622201

Email ID: [manoj@indiacp.com](mailto:manoj@indiacp.com) / [ruchika.sharma@indiacp.com](mailto:ruchika.sharma@indiacp.com)

SEBI Registration Number.: INM000011435

**REGISTRAR TO THE OFFER**



**BEETAL FINANCIAL & COMPUTER SERVICES PRIVATE LIMITED**

CIN: U67120DL1993PTC052486

BEETAL House, 3rd Floor, 99, Madangir, Behind Local Shopping Centre, New Delhi – 110062

Contact Person: Mr. Punit Kumar Mittal

Ph. No.: +91-11-29961281, +91-11-26051061, +91-11-26051064

Fax. No.: +91-11-29961284;

Email ID: [beetal@beetalfinancial.com](mailto:beetal@beetalfinancial.com) / [beetalrta@gmail.com](mailto:beetalrta@gmail.com)

SEBI Registration Number: INR000000262

**OFFER OPENS ON: MAY 31, 2023, WEDNESDAY**

**OFFER CLOSSES ON: JUNE 13, 2023, TUESDAY**

## SCHEDULE OF ACTIVITIES OF THE OFFER

ACTIVITY	DATE AND DAY
Public Announcement (PA) Date	April 03, 2023 Monday
Detailed Public Statement (DPS) Date	April 12, 2023 Wednesday
Filing of draft offer document with SEBI	April 20, 2023 Thursday
Last date for a competing offer	May 08, 2023 Monday
Identified Date*	May 17, 2023 Wednesday
Date by which Letter of Offer will be despatched to the shareholders	May 24, 2023 Wednesday
Issue Opening PA Date	May 30, 2023 Tuesday
Last date by which Board of TC shall give its recommendations	May 19, 2023 Friday
Date of commencement of tendering period (Offer opening Date)	May 31, 2023 Wednesday
Date of expiry of tendering period (Offer closing Date)	June 13, 2023 Tuesday
Date by which all requirements including payment of consideration would be completed	June 27, 2023 Tuesday

*(\*) Identified Date is only for the purpose of determining the names of the shareholders of the Target Company to whom the Letter of Offer would be sent. All owners (registered or unregistered) of equity shares of the Target Company (except the Acquirers, their persons acting in concert and the parties to any underlying agreement i.e., the Share Purchase Agreement dated April 03, 2023 and including persons deemed to be acting in concert with such parties, for the sale of shares of the Target Company) are eligible to participate in the Offer any time before the Closure of the Offer.*

## **RISK FACTORS**

**Given below are the risks related to the transaction, proposed Offer and those associated with Acquirers:**

### **(A) Relating to Transaction:**

1. This Offer is a Triggered/ Mandatory offer in terms of Regulation 3(1) and Regulation 4 of Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 ('SEBI (SAST) Regulations, 2011').
2. In terms of Regulation 23(1) of SEBI (SAST) Regulations, 2011, there may be an event which warrants withdrawal of the Offer. The Acquirers make no assurance with respect to the market price of the shares both during the Offer Period and upon the completion of the Offer and disclaims any responsibility with respect to any decision by any Shareholder on whether to participate or not to participate in the Offer. To the best of the knowledge of the Acquirers, for the acquisition of 25.00% of the Expanded Share Capital of the Target Company under this Offer, no statutory and other approval(s) is required.

### **(B) Relating to the Offer:**

1. This Offer is subject to the provisions of SEBI (SAST) Regulations, 2011, and in case of non-compliance by the Acquirers with any of the provisions of the SEBI (SAST) Regulations, 2011, the Acquirers shall not act upon the acquisition of equity shares under this Offer.
2. In the event that either (a) the regulatory approvals are not received in a timely manner; or (b) there is any court or regulatory order to stay the offer; or (c) SEBI instructs Acquirers not to proceed with the Offer, then the Offer process may be delayed beyond the schedule of activities indicated in this Draft Letter of Offer. Consequently, the payment of consideration to the shareholders of KRL, whose shares have been accepted in the Offer as well as the return of shares not accepted by the Acquirers, may be delayed. In case of delay in receipt of any statutory approval, SEBI has the power to grant extension of time to the Acquirers for payment of consideration to the shareholders of the Target Company who have accepted the Offer within such period, subject to the Acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) and Regulation 18(11A) of the SEBI (SAST) Regulations, 2011.
3. In the event of over-subscription to the Offer, the acceptance will be on a proportionate basis.
4. The Acquirers make no assurance with respect to any decision by the shareholders on whether or not to participate in the offer. It is understood that the shareholders will be solely responsible for their decisions regarding their participation in this Offer.
5. The tendered physical shares and the documents would be held in trust by the Registrar to the Offer until the completion of Offer formalities and the shareholders who will tender their equity shares would not be able to trade such equity shares held in trust by the Registrar to the Offer during such period. The Acquirers and the Manager to the Offer accept no responsibility for statements made otherwise than in the Draft Letter of Offer (DLOO)/ Detailed Public Statement

(DPS)/ Public Announcement (PA) and anyone placing reliance on any other sources of information (not released by the Acquirers) would be doing so at his / her / its own risk.

6. This DLOO has not been filed, registered with or approved in any jurisdiction outside India. Recipients of the DLOO who are the resident in jurisdictions outside India should inform themselves of and comply with all applicable legal requirements. This Offer is not directed towards any person or entity in any jurisdiction or country where the same would be contrary to applicable laws or regulations or would subject the Acquirers or the Manager to the Offer to any new or additional registration/approval requirements.
7. The Shareholders should note that, under SEBI (SAST) Regulations, 2011, once the Shareholders have tendered their Equity Shares, they will not be able to withdraw their Equity Shares from the Offer during the Tendering Period even in the event of a delay in the acceptance of Equity Shares under the Offer and/or the payment of consideration.

**(C) Relating to Acquirers:**

1. No person is acting as Person Acting in Concert ('PAC') with the Acquirers in this Open Offer.
2. The Acquirers make no assurance with respect to the financial performance of the Target Company and expressly disclaims any responsibility with respect to any decision by the Shareholders on whether or not to participate in the Offer.
3. The Acquirers make no assurance with respect to their investment/ divestment decisions relating to their proposed shareholding in the Target Company.
4. The Acquirers will not be responsible in any manner for any loss of equity share certificate(s) and Offer acceptance documents during transit. The shareholders of the Target Company are advised to adequately safeguard their interest in this regard.

**The risk factors set forth above, pertains to the Offer and are not in relation to the present or future business or operations of the Target Company or any other related matters and are neither exhaustive nor intended to constitute a complete analysis of the risks involved in participation or otherwise by a shareholder in the Offer. Public Shareholders of KRL are advised to consult their stock brokers or investment consultants, if any, for analysing all the risks with respect to their participation in this Open Offer.**

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## 1. DEFINITIONS

S. No.	Abbreviations	Particulars
1.	Acquirers or The Acquirers	<ul style="list-style-type: none"> <li>▪ Mr. Dhruv Gupta</li> <li>▪ Mrs. Meenakshi Gupta</li> </ul>
2.	Board of Directors / Board	Board of Directors of <b>KINTECH RENEWABLES LIMITED</b>
3.	Book Value per equity share	Net worth / Number of equity shares issued
4.	BSE	BSE Limited
5.	Buying Broker	Integrated Master Securities (Private) Limited
6.	CDSL	Central Depository Services (India) Limited
7.	CIN	Corporate Identification Number
8.	Companies Act, 2013	The Companies Act, 2013, as amended from time to time
9.	Detailed Public Statement or DPS	The Detailed Public Statement in connection with the Open Offer, published on behalf of the Acquirers on April 12, 2023 in Financial Express – English (All Editions), Jansatta – Hindi (All Editions), Financial Express – Gujarati (Ahmedabad Edition) and Pratahkal – Marathi (Mumbai Edition)
10.	Depositories	CDSL and NSDL
11.	DLOO or Draft Letter of Offer	This Draft Letter of Offer is the document filed with SEBI pursuant to Regulation 16(1) of the SEBI (SAST) Regulations, 2011
12.	DP	Depository Participant
13.	EPS/ Earning Per Share	Profit after Tax / Number of Equity Shares issued
14.	Escrow Agreement	Escrow Agreement dated April 03, 2023 between Acquirers, Escrow Agent and Manager to the Offer
15.	Escrow Bank/ Escrow Agent	YES Bank Limited having its branch office at D-12, South Extension, Part – II, New Delhi – 110049
16.	Equity Shareholders	All holders of Equity Shares, including Beneficial Owners
17.	Equity Shares or Shares	Fully paid-up equity shares of face value of INR 10.00 each of the Target Company
18.	Expanded Share Capital	It means the total equity share capital of the Target Company post the Preferential Issue i.e. INR 4,00,00,000 (Indian Rupees Four Crores only) divided into 40,00,000 (Forty Lakh) Equity Shares of INR 10 (Indian Rupees Ten only) each which is after taking into account all potential increases in the equity share capital expected as of the 10th (tenth) working day from the closure of the tendering period. This

		includes 30,00,000 (Thirty Lakh) Equity Shares of face value of INR 10 (Indian Rupees Ten only) each to be allotted by the Target Company to Acquirer 1 and Public shareholders by way of the Preferential Issue (as defined below), subject to, inter alia, the approval of the shareholders of the Target Company and other statutory/ regulatory approvals, required if any.
19.	FEMA	The Foreign Exchange Management Act, 1999, as amended or modified from time to time
20.	Form of Acceptance	Form of Acceptance cum Acknowledgement
21.	Identified Date	The date falling on the 10 <sup>th</sup> (Tenth) Working Day prior to the commencement of the Tendering Period i.e., May 17, 2023, Wednesday for the purpose of determining the Shareholders to whom the Letter of Offer ('LOO') in relation to this Offer shall be sent
22.	INR	Indian Rupees
23.	Manager to the Offer or, Merchant Banker	Corporate Professionals Capital Private Limited
24.	N.A.	Not Available/Not Applicable
25.	NSDL	National Securities Depository Limited
26.	NRI	Non-Resident Indian
27.	LOO/ Letter of Offer	Letter of Offer is the document which shall be dispatched to the shareholders of the Target Company post receipt of observation letter from SEBI
28.	Offer or The Offer or Open Offer	Open Offer to acquire upto 10,00,000 (Ten Lakh) Equity Shares representing 25.00% of the Expanded Share Capital of the Target Company at an Offer Price of INR 450.00/- (Indian Rupees Four Hundred and Fifty Only) per fully paid-up equity share payable in cash
29.	Offer Period	April 03, 2023, Monday to June 27, 2023, Tuesday
30.	Offer Price	INR 450.00/- (Indian Rupees Four Hundred and Fifty Only) per fully Paid up Equity Share payable in cash
31.	PAT	Profit After Tax
32.	Persons eligible to participate in the Offer	All the Registered shareholders of the Target Company and unregistered shareholders who own the Equity Shares of the Target Company any time prior to the Closure of Offer, including the beneficial owners of the shares, except the

		Acquirers, their persons acting in concert and the parties to any underlying agreement i.e. the Share Purchase Agreement dated April 03, 2023 and including persons deemed to be acting in concert with such parties, for the sale of shares of the Target Company
33.	Pre-Issue Paid-up Equity Share Capital	It means the paid-up Equity Shares Capital of the Target Company prior to the Preferential Issue of Equity Shares i.e., INR 1,00,00,000 (Indian Rupees One Crores Only) representing 10,00,000 (Ten Lakh) equity shares of INR 10 (Indian Rupees Ten only) each
34.	Preferential Issue	It means the preferential issue of fully paid up 30,00,000 (Thirty Lakh) Equity Shares of face value of INR 10 (Indian Rupees Ten only) each including 22,50,000 (Twenty Two Lakh and Fifty Thousand) Equity Shares of face value of INR 10 (Indian Rupees Ten only) each to be issued to Acquirer 1 and 7,50,000 (Seven Lakh and Fifty thousand) Equity Shares of face value of INR 10 (Indian Rupees Ten only) each to be issued to Public Shareholders as approved by the Board of Directors of the Target Company at their meeting held on April 03, 2023, subject to the approval of the members and other regulatory approvals, if any
35.	Public Announcement or PA	Public Announcement submitted to BSE, SEBI and TC on April 03, 2023, Monday
36.	Public Shareholders	All the shareholders of the Target Company who are eligible to tender their Equity Shares in the Offer, except the Acquirers, person acting in concert with the Acquirers, existing members of the promoter and promoter group of the Target Company, person acting in concert with the member of promoter and promoter group and the parties to the underlying SPA (as defined below)
37.	Registrar or Registrar to the Offer	Beetal Financial & Computer Services Private Limited, an entity registered with SEBI under the SEBI (Registrar to Issue and Share Transfer Agents) Regulations, 1993, as amended or modified from time to time
38.	RBI	The Reserve Bank of India
39.	Return on Net Worth	(Profit After Tax/Net Worth) *100



40.	SCRR	Securities Contracts (Regulation) Rules, 1957, as amended or modified
41.	SEBI Act	Securities and Exchange Board of India Act, 1992
42.	SEBI	Securities and Exchange Board of India
43.	SEBI (ICDR) Regulations, 2018	SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018, and subsequent amendments thereto
44.	SEBI (LODR) Regulations, 2015	Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 and subsequent amendments thereto
45.	SEBI (SAST) Regulations, 2011	Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011 and subsequent amendments thereto
46.	Sellers or the Sellers	<ul style="list-style-type: none"> <li>▪ Mr. Gaurank Singhal</li> <li>▪ Mr. Aditya Singhal</li> </ul>
47.	SPA	It means the Share Purchase Agreement entered on April 03, 2023 by the Acquirer 2 to acquire 7,50,000 (Seven Lakh and Fifty Thousand) Equity Shares representing 75.00% of the Pre-issue Paid-up Equity Share Capital of the Target Company from the Sellers at an agreed price of INR 305.00/- (Indian Rupees Three Hundred and Five only) per Equity Share aggregating to INR 22,87,50,000/- (Indian Rupees Twenty Two Crores Eighty Seven Lakh and Fifty Thousand only).
48.	Stock Exchanges	BSE
49.	Target Company/ TC/ KRL	Kintech Renewables Limited
50.	Tendering Period	May 31, 2023, Wednesday to June 13, 2023, Tuesday
51.	Working Days	Working Days of SEBI as defined under the SEBI (SAST) Regulations, 2011

## 2. DISCLAIMER CLAUSE

**“IT IS TO BE DISTINCTLY UNDERSTOOD THAT FILING OF DRAFT LETTER OF OFFER WITH SEBI SHOULD NOT IN ANY WAY BE DEEMED OR CONSTRUED THAT THE SAME HAS BEEN CLEARED, VETTED OR APPROVED BY SEBI. THE DRAFT LETTER OF OFFER HAS BEEN SUBMITTED TO SEBI FOR A LIMITED PURPOSE OF OVERSEEING WHETHER THE DISCLOSURES CONTAINED THEREIN ARE GENERALLY ADEQUATE AND ARE IN CONFORMITY WITH THE REGULATIONS. THIS REQUIREMENT IS TO FACILITATE THE SHAREHOLDERS OF KINTECH RENEWABLES LIMITED TO TAKE AN INFORMED DECISION WITH REGARD TO THE OFFER. SEBI DOES NOT TAKE ANY RESPONSIBILITY EITHER FOR**

**FINANCIAL SOUNDNESS OF ACQUIRERS OR THE TARGET COMPANY WHOSE SHARES ARE PROPOSED TO BE ACQUIRED OR FOR THE CORRECTNESS OF THE STATEMENTS MADE OR OPINIONS EXPRESSED IN THE DRAFT LETTER OF OFFER. IT SHOULD ALSO BE CLEARLY UNDERSTOOD THAT WHILE ACQUIRERS ARE PRIMARILY RESPONSIBLE FOR THE CORRECTNESS, ADEQUACY AND DISCLOSURE OF ALL RELEVANT INFORMATION IN THIS DRAFT LETTER OF OFFER, THE MERCHANT BANKER IS EXPECTED TO EXERCISE DUE DILIGENCE TO ENSURE THAT ACQUIRERS DULY DISCHARGE THEIR RESPONSIBILITIES ADEQUATELY. IN THIS BEHALF, AND TOWARDS THIS PURPOSE, THE MANAGER TO THE OFFER “CORPORATE PROFESSIONALS CAPITAL PRIVATE LIMITED” HAS SUBMITTED A DUE DILIGENCE CERTIFICATE DATED APRIL 20, 2023 TO SEBI IN ACCORDANCE WITH THE SEBI (SAST) REGULATIONS, 2011. THE FILING OF THE DLOO DOES NOT, HOWEVER, ABSOLVE ACQUIRERS FROM THE REQUIREMENT OF OBTAINING SUCH STATUTORY CLEARANCES AS MAYBE REQUIRED FOR THE PURPOSE OF THE OFFER.”**

### **3. DETAILS OF THE OFFER**

#### **3.1. Background of the Offer**

3.1.1. This Open Offer is a Triggered/ Mandatory offer in terms of Regulation 3(1) and Regulation 4 of SEBI (SAST) Regulations, 2011 for the acquisition of substantial shares and control over the Target Company by the Acquirers.

3.1.2. This Offer is not pursuant to any global acquisition resulting in an indirect acquisition of shares of the Target Company.

3.1.3. Acquirer 2 have entered into SPA on April 03, 2023, with the Sellers to acquire 7,50,000 (Seven Lakh and Fifty Thousand) Equity Shares representing 75.00% of the Pre-Issue Paid-up Equity Share Capital of the Target Company from the Sellers at an agreed price of INR 305/- (Indian Rupees Three Hundred and Five only) per Equity Share.

Also, the Board of Directors of the Target Company in their meeting held on April 03, 2023, subject to inter alia receipt of approval from the shareholders of the Target Company and fulfillment of certain conditions precedent and receipt of other statutory/ regulatory approval, as may be required, approved the issuance of 22,50,000 (Twenty Two Lakh and Fifty Thousand) Equity Shares of face value of INR 10 (Indian Rupees Ten only) each equity shares to Acquirer 1 and 7,50,000 (Seven Lakh and Fifty Thousand) Equity Shares of face value of INR 10 (Indian Rupees Ten only) each equity shares to Public Shareholders.

It has triggered the requirement to make Open Offer under Regulation 3(1) and Regulation 4 of SEBI (SAST) Regulations.

3.1.4. The Acquirers have made this open offer to acquire upto 10,00,000 (Ten Lakh) Fully Paid-Up Equity Shares representing 25.00% of the Expanded Share Capital of the Target Company at an Offer Price of INR 450.00/- (Indian Rupees Four Hundred and Fifty Only) per fully paid-up equity share payable in cash, subject to the terms and conditions as set out in Public

Announcement, Detailed Public Statement and this Draft Letter of Offer, that will be sent to the all the Public Shareholders of the Target Company.

- 3.1.5. Pursuant to this Offer, the shareholding of the Acquirers would increase from Nil to 40,00,000 (Forty Lakh) Equity Shares representing 100.00% of the Expanded Share Capital of the Target Company as on the tenth working day after the closure of the Tendering Period.
- 3.1.6. As on the date of PA, the Acquirers have not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of the SEBI Act, 1992 ('SEBI Act') as amended or under any other regulation made under the SEBI Act.
- 3.1.7. Post to the acquisition of substantial shares and control over the Target Company, the Acquirers will appoint their representatives on the Board of the Target Company.
- 3.1.8. The recommendation of the committee of Independent Directors as constituted by the Board of Directors of the Target Company on the Offer will be published at least two working days before the commencement of the tendering period, in the same newspapers where the DPS was published and a copy whereof shall be sent to SEBI, BSE and Manager to the Offer and in case of a competing offer/s to the manager/s to the open offer for every competing offer.

### 3.2. Details of the proposed offer

- 3.2.1. In accordance with Regulations 13(1) and 14(3) of SEBI (SAST) Regulations, 2011, the Acquirers have made a PA on April 03, 2023, to SEBI, BSE and TC and the DPS was published on April 12, 2023 in the following newspapers:

Newspapers	Editions
Financial Express (English)	All Editions
Jansatta (Hindi)	All Editions
Financial Express (Gujarati)	Ahmedabad Edition
Pratahkal (Marathi)	Mumbai Edition

The DPS is also available on the website of SEBI [www.sebi.gov.in](http://www.sebi.gov.in), BSE [www.bseindia.com](http://www.bseindia.com) and on the website of Manager to the Offer [www.corporateprofessionals.com](http://www.corporateprofessionals.com)

- 3.2.2. The Acquirers have made this Takeover Open Offer in terms of SEBI (SAST) Regulations, 2011 to the Public Shareholders of the Target Company to acquire upto 10,00,000 (Ten Lakh) Equity Shares representing 25.00% of the Expanded Share Capital of the Target Company at an offer price of INR 450.00/- (Indian Rupees Four Hundred and Fifty Only) per fully paid-up equity share payable in cash, subject to the terms and conditions as set out in PA, DPS and this Draft Letter of Offer, that will be sent to the all the Public Shareholders of the Target Company.
- 3.2.3. There are no partly paid up shares in the Target Company.
- 3.2.4. There is no differential pricing in the Offer.
- 3.2.5. This is not a Competitive Bid in terms of Regulation 20 of the SEBI (SAST) Regulations, 2011.

- 3.2.6. The Offer is not a conditional offer and is not subject to any minimum level of acceptance from the shareholders. The Acquirer 2 will accept the Equity Shares of KRL those are tendered in valid form in terms of this offer upto a maximum of 10,00,000 (Ten Lakh) Equity Shares representing 25.00% of the Expanded Share Capital of the Target Company at an Offer Price of INR 450.00/- (Indian Rupees Four Hundred and Fifty Only).
- 3.2.7. The Acquirers have not acquired any shares of Target Company after the date of PA i.e., April 03, 2023, and upto the date of this DLOO.
- 3.2.8. The Equity Shares of the Target Company will be acquired by the Acquirers free from all liens, charges and encumbrances together with all rights attached thereto, including the right to all dividends, bonus and rights offer declared hereafter.
- 3.2.9. As on the date of DLOO, the Acquirers do not hold any shares/interest in the Target Company.
- 3.2.10. Upon completion of the Offer, assuming full acceptances in the Offer, the Acquirers will hold 40,00,000 (Forty Lakh) equity shares representing 100.00% of the Expanded Share Capital of the Target Company as on the tenth working day after the closure of the Tendering Period. As per Regulation 38 of SEBI (LODR) Regulations, 2015 read with Rules 19(2) and 19A of the SCRR, the Acquirers are required to maintain at least 25 percent public shareholding as determined in accordance with SCRR, on a continuous basis for listing. Pursuant to this Open Offer, the public shareholding in the Target Company will reduce below the Minimum Public Shareholding required as per SCRR as amended and SEBI (LODR) Regulations, 2015, the Acquirers undertake that they will take necessary steps to facilitate compliances of the Target Company with the relevant provisions of SCRR, the Listing Agreement or corresponding provisions of SEBI (LODR) Regulations, 2015 and the Regulations 7(4) and 7(5) of the SEBI (SAST) Regulations, 2011 and will reduce the nonpublic shareholding within the time period mentioned therein.
- 3.2.11. The Manager to the Offer, Corporate Professionals Capital Private Limited does not hold any Equity Shares in the Target Company as at the date of DPS and this Draft Letter of Offer. The Manager to the Offer further declares and undertakes that it will not deal on its own account in the Equity Shares of the Target Company during the Offer Period.
- 3.2.12. Pursuant to an Open Offer, the Acquirers will be classified into Promoter and Promoter group of the Target Company and the Sellers will be classified into Public Category in pursuance with Regulation 31A of SEBI (LODR) Regulations, 2015.

### **3.3. Object of the Acquisition/ Offer**

The Acquirers have adequate knowledge of the industry and its workflow; therefore they intended to acquire the Target Company for exploring the new market and for the growth and expansion of the existing business of the Target Company.

## **4. BACKGROUND OF THE ACQUIRERS**

### **4.1. MR. DHRUV GUPTA ('ACQUIRER 1')**

- 4.1.1 Acquirer 1 S/o Mr. Sameer Gupta having PAN DICPG6278K under the Income Tax Act, 1961, presently residing at H-5, Maharani Bagh, East of Kailash, South Delhi - 110065; Ph. No.: +91-8130911398; Email ID: [projectkintech@gmail.com](mailto:projectkintech@gmail.com)
- 4.1.2 Acquirer 1 is a highly driven person currently pursuing his higher studies. He would utilise his knowledge and apply managerial skills in helping the organisation in attainment of its corporate objectives successfully.
- 4.1.3 The Net Worth of Acquirer 1 as on March 30, 2023 is INR 4,35,00,000/- (Indian Rupees Four Crore and Thirty Five Lakh only) as certified by CA Ashish Niraj (Membership No. 517934, Partner of ASN & Company, Chartered Accountants (UDIN 23517934BGXHRV4968) having office at : F-106, Plot No. 6, Pocket-7, Vardhman Bahnhof Plaza, Dwarka, Sector-12, Delhi-110075; Ph. No.: +91-9650333560, +91-8700636192; Tel.: +011-43466605; Email id [ashish.fca@gmail.com](mailto:ashish.fca@gmail.com) vide its certificate dated April 03, 2023.
- 4.1.4 As on the date of the DLOO, Acquirer 1 does not hold any shares in the Target Company. Acquirer 1 has not acquired any equity shares of the Target Company from the date of PA till the date of this DLOO.
- 4.1.5 Acquirer 1 has not acquired shares of Target Company through open offers in past.
- 4.1.6 As on the date of PA, Acquirer 1 has not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of the SEBI Act, 1992 (**'SEBI Act'**) as amended or under any other regulation made under the SEBI Act or by any other regulator.

## **4.2. MRS. MEENAKSHI GUPTA ('ACQUIRER 2')**

- 4.2.1. Acquirer 2 W/o Mr. Sameer Gupta having PAN ADHPA7337G, under the Income Tax Act, 1961, presently residing at H-5, Maharani Bagh, East of Kailash, South Delhi - 110065; Ph. No.: +91-8130911398; Email ID: [projectkintech@gmail.com](mailto:projectkintech@gmail.com)
- 4.2.2. Acquirer 2 has more than 15 years of entrepreneurial experience and has gained varied exposure in the fields of management, administration, finance, operations etc.
- 4.2.3. The Net Worth of Acquirer 2 as on March 30, 2023 is INR 5,29,68,00,000/- (Indian Rupees Five Hundred Twenty Nine Crores and Sixty Eight Lakh only) as certified by CA Ashish Niraj (Membership No. 517934, Partner of ASN & Company, Chartered Accountants (UDIN 23517934BGXHRW4014) having office at : F-106, Plot No. 6, Pocket-7, Vardhman Bahnhof Plaza, Dwarka, Sector-12, Delhi-110075; Ph. No.: +91-9650333560, +91-8700636192; Tel.: 011-43466605; Email id [ashish.fca@gmail.com](mailto:ashish.fca@gmail.com) vide its certificate dated April 03, 2023.
- 4.2.4. As on the date of the DLOO, Acquirer 2 does not hold any shares in the Target Company. Acquirer 2 has not acquired any equity shares of the Target Company from the date of PA till the date of this DLOO.
- 4.2.5. Acquirer 2 has not acquired shares of Target Company through open offers in past.
- 4.2.6. As on the date of PA, Acquirer 2 has not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of the SEBI Act, 1992 (**'SEBI Act'**) as amended or under any other regulation made under the SEBI Act or by any other regulator.

### 4.3. ABOUT THE ACQUIRERS

- 4.3.1. There is no Person Acting in Concert ('PAC') with the Acquirers in this Takeover Open Offer.
- 4.3.2. Acquirer 2 is the mother of Acquirer 1.
- 4.3.3. As on the date of PA, Acquirers has not been prohibited by SEBI from dealing in securities, in terms of directions issued under section 11B of the SEBI Act, 1992 ('SEBI Act') as amended or under any other regulation made under the SEBI Act.

### 5. BACKGROUND OF THE TARGET COMPANY – KINTECH RENEWABLES LIMITED

- 5.1 The Target Company having CIN L40105GJ1985PLC013254 was incorporated as a public limited company on April 09, 1985 under the provisions of Companies Act, 1956 with the name and style of 'Jarigold Textiles Manufacturing & Trading Company Limited'. The Target Company later came out with Initial Public Offer ('IPO') and the equity shares of the Target Company got listed on the bourses of BSE on February 06, 1986. Subsequently, on September 20, 1995, the name of the Target Company was changed to 'Jarigold Textiles and Investment Limited'. Further, on September 06, 1999, the name of the Target Company was changed to 'Jarigold Textiles Limited' and on September 03, 2015, the name of the Target Company was changed to the present name 'Kintech Renewables Limited'.
- 5.2 The registered office of the Target Company is situated at Kintech House, 8, Shivalik Plaza, Opp. AMA, IIM Road, Ahmedabad, Gujarat 380015, India.
- 5.3 Share capital structure of the Target Company as on the date of DLOO is as follows—

<b>Paid up Shares of Target Company</b>	<b>No. of Shares/ voting rights</b>	<b>% of voting rights</b>
Fully paid up equity shares	10,00,000 Equity Shares of INR 10.00 each	100.00
Partly paid up equity shares	Nil	Nil
Total paid up equity shares	10,00,000 Equity Shares of INR 10.00 each	100.00
Total Voting Rights in TC	10,00,000 Equity Shares of INR 10.00 each	100.00

- 5.4 The equity shares of Target Company are listed and traded on the bourses of BSE and are frequently traded within the meaning of definition of 'frequently traded shares' under clause (j) of Sub-Regulation (1) of Regulation (2) of the SEBI (SAST) Regulations, 2011 as on the date of PA.
- 5.5 The authorized share capital of the Target Company is INR 6,00,00,000 (Indian Rupees Six Crores only) constituting 60,00,000 (Ninety Lakh) Equity Shares of INR 10/- each. The paid-up equity share capital of the Target Company is INR 1,00,00,000 (Indian Rupees One Crore only) divided into 10,00,000 (Ten Lakh) Equity Shares of INR 10.00 (Indian Rupees Ten only) each.
- 5.6 Presently, there are no outstanding convertible instruments and no outstanding partly paid up shares in the Target Company.

5.7 The equity shares of the Target Company are not currently suspended for trading on any Stock Exchanges.

5.8 As on the date of this DLOO, the composition of the Board of Directors of KRL is as under—

S. No.	Name and Address of Director	Designation	Date of Appointment
1.	Mr. Prakash Kumar Singh <b>DIN:</b> 06398868 <b>Address:</b> Flat No. 1243, Mahagun Majestic, Crossing Republic, Ghaziabad, Uttar Pradesh - 201010	Independent Director	December 02, 2021
2.	Mr. Shivkumar Niranjnlal Bansal <b>DIN:</b> 09736916 <b>Address:</b> D-1501, One North, Magarpalla, Behind Seasons Mall, Hadapsar, Pune, Maharashtra - 4110028	Whole-Time Director	April 03, 2023
3.	Ms. Khushboo Singhal <b>DIN:</b> 09420048 <b>Address:</b> House No. 9/10, Plot No. 8, Saraswati Kunj, Alipur Road, Civil Lines, Delhi – 110054	Director	December 02, 2021
4.	Mr. Arihant Chopra <b>DIN:</b> 09436637 <b>Address:</b> Indra chowk, New lane, Gangashahar, Bikaner, Rajasthan - 334401	Independent Director	May 26, 2022

5.9 The financial information for last three financial years and for the nine months ended December 31, 2022 is as follows:

(INR in Lacs)				
Profit & Loss Statement	Year ended March 31, 2020 (Audited)	Year ended March 31, 2021 (Audited)	Year ended March 31, 2022 (Audited)	Nine months ended December 31, 2022 (Unaudited)
Income from Operations	14.20	630.93	3.74	155.88
Other Income	70.08	59.12	57.86	69.71
Increase/Decrease in Stock	42.04	(39.10)	7.50	(155.88)

<b>Total Income</b>	<b>126.32</b>	<b>650.95</b>	<b>69.10</b>	<b>69.71</b>
<b>Total Expenditure (Excluding Depreciation and Interest)</b>	<b>61.30</b>	<b>607.29</b>	<b>27.80</b>	<b>25.43</b>
Profit Before Depreciation Interest and Tax	65.02	43.66	41.30	44.28
Depreciation	0.18	0.04	0.02	0.02
Interest	0.55	2.05	0.43	0.00
<b>Profit/ (Loss) Before Tax</b>	<b>64.29</b>	<b>41.57</b>	<b>40.85</b>	<b>44.26</b>
Provision for Tax	17.23	11.38	10.78	11.65
<b>Profit/ (Loss) After Tax</b>	<b>47.06</b>	<b>30.19</b>	<b>30.07</b>	<b>32.61</b>

<b>Balance Sheet Statement</b>	<b>Year Ended 31.03.2020 (Audited)</b>	<b>Year Ended 31.03.2021 (Audited)</b>	<b>Year Ended 31.03.2022 (Audited)</b>	<b>Nine months ended from April 01, 2022 to December 31, 2022 (Unaudited)</b>
<b>Sources of funds</b>				
Paid up share capital	100.00	100.00	100.00	100.00
Reserves and Surplus (Excl. Revaluation Reserve)	1,046.84	1077.03	1097.10	1129.63
Secured loans	0.00	0.00	0.00	0.00
Unsecured loans	0.00	0.00	0.00	0.00
Deferred Tax Liability (Net)	(0.01)	0.00	6.02	2.32
<b>Total</b>	<b>1146.83</b>	<b>1177.03</b>	<b>1203.12</b>	<b>1231.95</b>
<b>Uses of funds</b>				
Net fixed assets	0.17	0.13	0.11	0.10
Investments	0.00	0.00	520.42	66.80
Other Non Current Asset	0.65	0.65	0.65	0.40
Net Current Assets	1146.01	1176.25	681.94	1164.65
Total miscellaneous expenditure not written off	0.00	0.00	0.00	0.00
<b>Total</b>	<b>1146.83</b>	<b>1177.03</b>	<b>1203.12</b>	<b>1231.95</b>



Other Financial Data	Year Ended 31.03.2020 (Audited)	Year Ended 31.03.2021 (Audited)	Year Ended 31.03.2022 (Audited)	Nine months ended from April 01, 2022 to December 31, 2022 (Unaudited)
Dividend (% of the Face Value)	10.00	10.00	0.00	0.00
Earnings Per Share (INR)	4.70	3.02	3.01	3.26
Net worth (INR In Lacs)	1146.84	1177.03	1197.10	1229.63
Return on Net worth (%)	4.10	2.56	2.51	2.65
Book Value Per Equity Share (INR)	114.68	117.70	119.71	122.96

Source – As certified by CA Amit Bansal (Membership No. 506269), Partner of Ashok Kumar Goyal & Co., Chartered Accountants (UDIN: 23506269BGWDKV2458) having office at 722, Sector 42, Golf Course Road Gurugram (Haryana)- 122002; Tel.: 0124-2577411; Fax: NA; Email ID [gurgaon@akgca.com](mailto:gurgaon@akgca.com) vide its certificate dated April 20, 2023.

5.10 Pre and Post-Offer shareholding pattern of the Target Company as on the date of Draft Letter of Offer is as follows:

Sr. No.	Shareholder Category	Shareholding & voting rights prior to the Agreement/ acquisition and Offer (A) (On basis of Pre-Issue Paid-up Share Capital)		Shares/ voting rights agreed to be acquired which triggered off the Regulations (B) (On basis of Expanded Share Capital)		Shares/ voting rights to be acquired in the Open Offer (assuming full acceptance) (C) (On basis of Expanded Share Capital)		Shareholding/ voting rights after the acquisition and Offer i.e. (A+B+C) (On basis of Expanded Share Capital)	
		No.	%	No.	%	No.	%	No.	%
<b>1.</b>	<b>Promoter Group</b>								
	a. Parties to agreement, if any	7,50,000	75.00	(7,50,000)	(18.75)	0	0.00	0	0.00
	b. Promoters other than (a) above	0	0.00	0	0.00	0	0.00	0	0.00
	<b>Total 1 (a+b)</b>	<b>7,50,000</b>	<b>75.00</b>	<b>(7,50,000)</b>	<b>(18.75)</b>	<b>0</b>	<b>0.00</b>	<b>0</b>	<b>0.00</b>
<b>2.</b>	<b>Acquirers</b>								
	a. Dhruv Gupta	0	0.00	22,50,000	56.25	0	0.00	22,50,000	56.25
	b. Meenakshi Gupta	0	0.00	7,50,000	18.75	10,00,000	25.00	17,50,000	43.75
	<b>Total 2 (a+b)</b>	<b>0</b>	<b>0.00</b>	<b>30,00,000</b>	<b>75.00</b>	<b>10,00,000</b>	<b>25.00</b>	<b>40,00,000</b>	<b>100.00</b>

3.	Parties to the agreement other than 1(a) & 2	0	0.00	0	0.00	0	0.00	0	0.00
4.	<b>Public (other than parties to agreement, acquirers &amp; PACs)</b>								
a.	FIs / MFs / FIs / Banks, SFIs	2,50,000	25.00	0	0.00	(10,00,000)	(25.00)	0	0.00
b.	Others								
	<b>Total (4)(a+b)</b>	<b>2,50,000</b>	<b>25.00</b>	<b>0</b>	<b>0.00</b>	<b>(10,00,000)</b>	<b>(25.00)</b>	<b>0</b>	<b>0.00</b>
	<b>Total (1+2+3+4)</b>	<b>10,00,000</b>	<b>100.00</b>	<b>0</b>	<b>0.00</b>	<b>0</b>	<b>0.00</b>	<b>40,00,000</b>	<b>100.00</b>

## 6. OFFER PRICE AND FINANCIAL ARRANGEMENTS

### 6.1. Justification of Offer Price

6.1.1. The Acquirers has entered into a SPA dated April 03, 2023 with the Sellers for acquisition of 7,50,000 (Seven Lakh and Fifty Thousand) Equity Shares representing 75.00% of the Pre-Issue Paid-up Equity Share Capital of the Target Company of Face Value of INR 10.00/- (Indian Rupees Ten Only) at a price of INR 305.00/- (Indian Rupees Three Hundred and Five Only) per Equity Share of the Target Company aggregating to INR 22,87,50,000/- (Indian Rupees Twenty Two Crores Eighty Seven Lakh and Fifty Thousand only) to be paid in cash. Also, the Board of Directors of the Target Company in their meeting held on April 03, 2023, subject to inter alia receipt of approval from the shareholders of the Target Company and fulfillment of certain conditions precedent and receipt of other statutory/ regulatory approval, as may be required, approved the issuance of 30,00,000 (Thirty Lakh) Equity Shares of face value of INR 10 (Indian Rupees Ten only) representing 75.00% of the Expanded Share Capital of the Target Company which includes 22,50,000 (Twenty Two Lakh and Fifty Thousand) Equity Shares of face value of INR 10 (Indian Rupees Ten only) each equity shares to Acquirer 1 and 7,50,000 (Seven Lakh and Fifty Thousand) Equity Shares of face value of INR 10 (Indian Rupees Ten only) each equity shares to Public Shareholders. It has triggered the requirement to make Open Offer under Regulation 3(1) and Regulation 4 of SEBI (SAST) Regulations.

6.1.2. The Equity Shares of the Target Company are listed and traded on the bourses of BSE. The annualized trading turnover in the Equity Shares of the Target Company based on trading volume during the twelve calendar months prior to the month of PA date i.e. April 03, 2023 (April 2022 to March 2023) is as given below:

Stock Exchange	Time Period	Total No. of equity shares traded during the twelve calendar months prior to	Total No. of Equity Shares	Annualised Trading Turnover (as % of Total Equity Shares)
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		the month of PA date		
BSE	April 2022 to March 2023	1,43,991	10,00,000	14.40

Source: [www.bseindia.com](http://www.bseindia.com)

- 6.1.3. The equity shares of the Target Company are listed and traded on the bourses of BSE and are frequently traded within the meaning of definition of 'frequently traded shares' under clause (j) of Sub-Regulation (1) of Regulation 2 of the SEBI (SAST) Regulations) on Stock Exchanges.
- 6.1.4. The Offer Price of INR 450.00/- (Indian Rupees Four Hundred and Fifty Only) is justified, in terms of Regulation 8(2) of the SEBI (SAST) Regulations, being the highest of the following:

S. No.	Particulars	Price
(a)	The highest negotiated price per share of the target company for any acquisition under the agreement attracting the obligation to make a public announcement of an open offer	For SPA - INR 305/- For Preferential Issue - INR 450/-
(b)	The volume-weighted average price paid or payable for acquisition by the Acquirers along with their persons acting in concert during 52 weeks immediately preceding the date of Public Announcement	Not Applicable
(c)	The highest price paid or payable for any acquisition by the Acquirers along with their persons acting in concerts during 26 weeks immediately preceding the date of the Public Announcement	Not Applicable
(d)	The volume-weighted average market price of shares for a period of sixty trading days immediately preceding the date of the public announcement as traded on the stock exchange where the maximum volume of trading in the shares of the target company are recorded during such period, provided such shares are frequently traded (Refer Note - 1 below)	INR 434.18/-
(e)	The Equity Shares are not frequently traded, the price determined by the Acquirers and the Manager to the Offer considering valuation parameters including book value, comparable trading multiples, and such other parameters as are customary for valuation of shares of such companies	Not Applicable, since the equity shares of the Target Company are frequently traded

**Note 1 – Details of Volume Weighted Average Price for 60 trading days**

<b>VWAP for 60 trading days</b>			
<b>Date</b>	<b>WAP</b>	<b>Volume</b>	<b>VWAP</b>
31-Mar-23	517.40	493	2,55,078
29-Mar-23	492.79	65,372	3,22,14,969
28-Mar-23	464.83	2,430	11,29,545
27-Mar-23	447.00	945	4,22,415
24-Mar-23	425.44	781	3,32,270
23-Mar-23	398.71	2,388	9,52,116
22-Mar-23	394.54	10,282	40,56,620
21-Mar-23	343.70	36,014	1,23,78,130
20-Mar-23	362.47	169	61,257
17-Mar-23	381.50	397	1,51,457
16-Mar-23	370.00	1	370
15-Mar-23	389.36	11	4,283
14-Mar-23	377.51	302	1,14,007
13-Mar-23	385.35	57	21,965
10-Mar-23	381.64	11	4,198
09-Mar-23	396.21	24	9,509
08-Mar-23	385.00	7	2,695
06-Mar-23	391.43	56	21,920
02-Mar-23	381.85	81	30,930
01-Mar-23	374.62	99	37,087
28-Feb-23	381.53	477	1,81,990
27-Feb-23	358.27	173	61,980
24-Feb-23	377.93	350	1,32,276
23-Feb-23	392.84	345	1,35,531
21-Feb-23	434.87	143	62,186
20-Feb-23	425.06	756	3,21,347
17-Feb-23	409.00	1	409
16-Feb-23	392.18	66	25,884
15-Feb-23	394.50	40	15,780
14-Feb-23	404.56	9	3,641
13-Feb-23	397.40	40	15,896
10-Feb-23	398.30	64	25,491
09-Feb-23	399.23	31	12,376
08-Feb-23	380.90	129	49,136
07-Feb-23	399.18	51	20,358

06-Feb-23	391.89	145	56,824
03-Feb-23	402.38	13	5,231
02-Feb-23	420.00	5	2,100
01-Feb-23	425.08	127	53,985
31-Jan-23	391.27	153	59,864
30-Jan-23	386.75	51	19,724
27-Jan-23	413.93	40	16,557
25-Jan-23	424.00	3	1,272
24-Jan-23	409.82	11	4,508
23-Jan-23	419.50	4	1,678
20-Jan-23	402.29	51	20,517
19-Jan-23	422.20	5	2,111
18-Jan-23	416.57	105	43,740
17-Jan-23	410.42	177	72,645
13-Jan-23	420.00	6	2,520
12-Jan-23	416.61	66	27,496
11-Jan-23	416.13	88	36,619
10-Jan-23	433.27	62	26,863
09-Jan-23	434.93	30	13,048
06-Jan-23	420.23	564	2,37,007
05-Jan-23	427.24	55	23,498
04-Jan-23	428.55	95	40,712
<b>Total</b>		<b>1,24,451</b>	<b>5,40,33,621</b>
<b>VWAP for 60 trading days</b>			<b>INR 434.18/-</b>

- 6.1.5. In view of the parameters considered and presented in table above, in the opinion of the Acquirers and the Manager to the Offer, the Offer Price INR 450.00/- (Indian Rupees Four Hundred and Fifty Only) per share is justified in terms of Regulation 8 of the SEBI (SAST) Regulations.
- 6.1.6. There have been no corporate actions in the Target Company warranting adjustment of relevant price parameters under Regulation 8(9) of the SEBI (SAST) Regulations.
- 6.1.7. In the event of further acquisition of Equity Shares of the Target Company by the Acquirers during the Offer Period, whether by subscription or purchase, at a price higher than the Offer Price, then the Offer Price will be revised upwards to be equal to or more than the highest price paid for such acquisition in terms of Regulation 8(8) of the SEBI (SAST) Regulations. However, it shall not be acquiring any equity shares of the Target Company between one

working day prior to the commencement of the tendering period and until the expiry of the tendering period.

- 6.1.8. If the Acquirers acquire equity shares of the Target Company during the period of twenty-six weeks after the tendering period at a price higher than the Offer Price, then the Acquirers shall pay the difference between the highest acquisition price and the Offer Price, to all shareholders whose shares have been accepted in Offer within sixty days from the date of such acquisition. However, no such difference shall be paid in the event that such acquisition is made under an open offer under the SEBI (SAST) Regulations, or pursuant to SEBI (Delisting of Equity Shares) Regulations, 2021, or open market purchases made in the ordinary course on the stock exchanges, not being negotiated acquisition of shares of the Target Company in any form.
- 6.1.9. As on date, there is no revision in Open Offer Price or Open Offer Size. In case of any revision in the Open Offer Price or Open Offer Size, Acquirers shall comply with Regulation 18 of SEBI (SAST) Regulations and all the provisions of SEBI (SAST) Regulations which are required to be fulfilled for the said revision in the Open Offer Price or Open Offer Size.
- 6.1.10. If there is any revision in the offer price on account of future purchases / competing offers, it will be done only up to the period prior to one (1) working day before the date of commencement of the tendering period and would be notified to the shareholders.
- 6.1.11. In case of delay in receipt of any statutory approval, Regulation 18(11) of the SEBI (SAST) Regulations shall be adhered to i.e., extension of time to the Acquirers for payment of consideration to the shareholders of the Target Company shall be allowed subject to the Acquirers agreeing to pay interest at such rate as may be specified.
- 6.1.12. In terms of the provisions of Regulation 18(11A) of SEBI (SAST) Regulations, if the Acquirers would not be able to make payment to shareholders on account of reasons other than delay in receipt of any statutory approval, then the Acquirers shall pay interest for the period of delay to all such shareholders whose shares have been accepted in the open offer, at the rate of 10% per annum, however, if the situation warrants, waiver may be granted by SEBI for payment of interest.

## **6.2. Financial Arrangement**

- 6.2.1. The total fund requirement for the Open Offer (assuming full acceptances) i.e. for the acquisition upto 10,00,000 (Ten Lakh) Equity Shares from the Public Shareholders of the Target Company at an Offer Price of INR 450.00/- (Indian Rupees Four Hundred and Fifty Only) per fully paid up equity share is INR 45,00,00,000/- (Indian Rupees Forty Five Crores Only) (the '**Maximum Consideration**').
- 6.2.2. The Acquirer 2 have adequate resources and have made firm financial arrangements for financing the acquisition of the Equity Shares under the Offer in terms of Regulation 25(1) of the SEBI (SAST) Regulations. The additional fund requirement, if any, for acquisition under this Open Offer will be financed through the internal resources of the Acquirer 2.

- 6.2.3. The Acquirers, the Manager to the Offer and YES Bank Limited, a company incorporated under the Companies Act, 1956, and carrying on business as a banking company under Banking Regulations Act, 1949 having one of its branch offices at D-12, South Extension Part – II, New Delhi – 110049, have entered into an Escrow Agreement dated April 03, 2023 for the purpose of the Offer (the '**Offer Escrow Agreement**') in accordance with Regulation 17 of the SEBI (SAST) Regulations. In terms of the Offer Escrow Agreement and in accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirer 2 has deposited cash of INR 11,25,00,000 (Indian Rupees Eleven Crore and Twenty Five Lakh only) ('**Security Deposit**') being 25% of the Maximum Consideration in an Escrow Account bearing name and style as '**KRL OPEN OFFER ESCROW ACCOUNT**', (the '**Escrow Account**') opened with YES Bank Limited.
- 6.2.4. The Acquirers have authorized the Manager to the Offer to realize the value of the Escrow Account in terms of the SEBI (SAST) Regulations.
- 6.2.5. In case of upward revision in the Offer price or Offer size, the Acquirers shall deposit additional funds in the Offer Escrow Account as required under Regulation 17(2) of the SEBI (SAST) Regulations.
- 6.2.6. CA Ashish Niraj (Membership No. 517934), Partner of ASN & Company, Chartered Accountants having office at F-106, Plot No. 6, Pocket-7, Vardhman Bahnhof Plaza, Dwarka, Sector-12, Delhi-110075; Ph. No.: +91-9650333560, +91-8700636192; Tel.: 011-43466605; Email id [ashish.fca@gmail.com](mailto:ashish.fca@gmail.com) vide its certificate dated April 03, 2023 has certified that the Acquirer 2 has sufficient resources to meet the fund requirement for the obligation of open offer of the Target Company.
- 6.2.7. Based on the above and in the light of the escrow arrangement, the Manager to the Offer is satisfied that firm arrangements have been put in place by Acquirers to fulfill their obligations through verifiable means in relation to the Offer in accordance with the Regulations.

## **7. TERMS AND CONDITIONS OF THE OFFER**

### **7.1 Operational terms and conditions**

- 7.1.1 The Offer is not subject to any minimum level of acceptances from shareholders.
- 7.1.2 The Letter of Offer will be dispatched to all the equity shareholders of KRL, whose names appear in its Register of Members as on May 17, 2023, Wednesday the Identified Date.
- 7.1.3 The Offer is subject to the terms and conditions set out in this Draft Letter of Offer, the Form of Acceptance, the PA, the DPS and any other Public Announcements that may be issued with respect to the Offer.
- 7.1.4 Copies of PA and DPS are available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in) and copies of DLOO and LOO will be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in).

- 7.1.5 The Letter of Offer along with the Form of Acceptance cum acknowledgement would also be available at SEBI's website, [www.sebi.gov.in](http://www.sebi.gov.in), and shareholders can also apply by downloading such forms from the website.
- 7.1.6 This Offer is subject to the receipt of the statutory and other approvals as mentioned in paragraph 7.4 of this Draft Letter of Offer. In terms of Regulation 23(1) of the Regulations, if the statutory approvals are refused, the Offer would stand withdrawn.
- 7.1.7 While it would be ensured that the Letter of Offer is dispatched by the due date to all the eligible shareholders as on the Identified Date, non-receipt of this Letter of Offer by any member entitled to this Open Offer shall not invalidate the Open Offer in any manner whatsoever.
- 7.1.8 In terms of Regulation 18(9) of the SEBI (SAST) Regulations, the Public Shareholders who tender their Equity Shares in acceptance of this Offer shall not be entitled to withdraw such acceptance during the Tendering Period
- 7.1.9 The acceptance of the Offer must be unconditional and should be on the enclosed Form of Acceptance and sent along with the other documents duly filled in and signed by the applicant shareholder(s).
- 7.1.10 Any equity shares that are subject matter of litigation or are held in abeyance due to pending court cases/attachment orders/ restriction from other statutory authorities wherein the shareholder may be precluded from transferring the equity shares during pendency of the said litigation are liable to be rejected if directions/orders regarding these equity shares are not received together with the equity shares tendered under the Offer.
- 7.1.11 All the Equity Shares validly tendered under this Open Offer to the extent of the Offer Size will be acquired by the Acquirers in accordance with the terms and conditions set forth in the PA, DPS, this Draft Letter of Offer and the Letter of Offer.
- 7.1.12 The Acquirers or the Manager to the Offer or the Registrar to the Offer shall not be responsible in any manner for any loss of documents during transit (including but not limited to Open Offer acceptance forms, copies of delivery instruction slips, etc.) and the Public Shareholders are advised to adequately safeguard their interests in this regard.
- 7.2 **Locked in shares:** There are no lock-in shares in the Target Company.
- 7.3 **Persons eligible to participate in the Offer**  
Registered shareholders of KRL and unregistered shareholders who own the Equity Shares of KRL any time prior to the Closure of Offer, including the beneficial owners of the shares, except the Acquirers, their persons acting in concert and the parties to any underlying agreement i.e. the Share Purchase Agreement dated April 03, 2023 and including persons deemed to be acting in concert with such parties, for the sale of shares of the Target Company.
- 7.4 **Statutory and other Approvals:**



- 7.4.1 Shareholders of the Target Company who are either Non-Resident Indians ('NRIs') or Overseas Corporate Bodies ('OCBs') and wish to tender their Equity Shares in this Open Offer shall be required to submit all the applicable approvals (specific and general) from RBI that they have obtained at the time of their acquisition of the Equity Shares of the Target Company. In the event such approvals are not submitted, the Acquirers reserve the sole right to reject the Equity Shares tendered by such shareholders in the Open Offer. This Open Offer is subject to receipt of the requisite RBI approvals, if any, for acquisition of Equity Shares by the Acquirers from NRIs and OCBs.
- 7.4.2 As of the date of this DLOO, to the best of the knowledge of the Acquirers, no statutory or other approvals are required to complete the acquisition of underlying agreement. If, however, any statutory or other approval becomes applicable prior to completion of such acquisitions, the Offer would also be subject to such other statutory or other approval(s) being obtained. The Acquirers will not proceed with the Offer in the event such statutory approvals that are required if refused, in terms of Regulation 23(1)(a) of SEBI (SAST) Regulations. This Offer is subject to all other statutory approvals that may become applicable at the later (which are not applicable on the date of DLOO) before the completion of the Open Offer.
- 7.4.3 No approval from any bank or financial institutions is required for the purpose of this Offer.
- 7.4.4 In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to the Acquirers for payment of consideration to the public shareholders of the Target Company who have accepted the Offer within such period, subject to the Acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18(11) of the SEBI (SAST) Regulations.
- 7.4.5 In terms of the provisions of Regulation 18(11A) of SEBI (SAST) Regulations, if the Acquirers would not be able to make payment to shareholders on account of reasons other than delay in receipt of any statutory approval, the acquirers shall pay interest for the period of delay to all such shareholders whose shares have been accepted in the open offer, at the rate of 10% per annum, however, if the situation warrants, waiver may be granted by SEBI for payment of interest on the Offer Price.
- 7.4.6 The Acquirers shall complete all procedures relating to the Open Offer including payment of consideration to the shareholders whose shares are accepted in the open offer within 10 working days from the last date of the tendering period.

## **8. PROCEDURE FOR ACCEPTANCE AND SETTLEMENT**

- 8.1. The Open Offer will be implemented by the Acquirers through Stock Exchange Mechanism made available by the Stock Exchanges in the form of separate window (**'Acquisition Window'**) as provided under the SEBI (SAST) Regulations and SEBI circular

CIR/CFD/POLICY/CELL/1/2015 dated April 13, 2015 issued by SEBI as amended via SEBI circular dated December 09, 2016, as per further amendment vide SEBI circular numbered SEBI/HO/CFD/DCR-III/ CIR/P/2021/615 dated August 13, 2021.

- 8.2. BSE shall be the Designated Stock Exchange for the purpose of tendering Equity Shares in the Open Offer.
- 8.3. The facility for acquisition of shares through Stock Exchange Mechanism pursuant to the Offer shall be available on the BSE in the form of a separate window (**'Acquisition Window'**).
- 8.4. The Acquirers have appointed **Integrated Master Securities (Private) Limited ('Buying Broker')** to act as buying broker for the Open Offer through whom the purchases and settlement of the shares tendered under the Open Offer shall be made. The contact details of the Buying Broker are as mentioned below:  
**Name:** Integrated Master Securities (Private) Limited  
**CIN:** U74899DL1995PTC070418  
**SEBI Registration Number:** INZ000175931  
**Registered Address:** 303, New Delhi House, 27, Barakhamba Road, New Delhi – 110001  
**Contact Person:** Ms. Pinki Sharma  
**Tel. No.:** +91-11-43074317  
**Email ID:** [compliance@integratedmaster.com](mailto:compliance@integratedmaster.com)
- 8.5. Shareholders who desire to tender their Shares under the Open Offer would have to approach their respective stock brokers (**'Selling Broker'**), during the normal trading hours of the secondary market during the Tendering Period.
- 8.6. Separate Acquisition window will be provided by BSE to facilitate placing of sell orders. The Selling Brokers can enter orders for demat Equity Shares as well as physical Equity Shares. A separate Acquisition Window will be provided by the stock exchange to facilitate placing of sell orders.
- 8.7. The cumulative quantity tendered shall be displayed on the exchange website throughout the trading session at specific intervals by the Stock Exchange during the Tendering Period.
- 8.8. Modification/cancellation of orders will not be allowed during the tendering period of the Open Offer.
- 8.9. Shareholders can tender their shares only through a broker with whom the Shareholder is registered as client (KYC Compliant).
- 8.10. Shareholders should not submit/tender their equity shares to Manager to the Open offer, the Acquirer or the Target Company
- 8.11. **Procedure for tendering Equity Shares held in dematerialised Form:**
  - a) Equity Shareholders who desire to tender their Equity Shares in the electronic/dematerialized form under the Open Offer would have to do so through their respective

Selling Broker by giving the details of Equity Shares they intend to tender under the Open Offer.

- b) The Selling Broker would be required to place an order/bid on behalf of the Equity Shareholders who wish to tender Equity Shares in the Open Offer using the Acquisition Window of the BSE. Before placing the order/bid, the Shareholder would be required to transfer the tendered Equity Shares to the Clearing Corporation, by using the early pay in mechanism as prescribed by the BSE or the Clearing Corporation, prior to placing the order/bid by the Selling Broker.
- c) Upon placing the order, the Selling Broker shall provide Transaction Requisition Slip ('TRS') generated by the stock exchange bidding system to the Equity Shareholder. TRS will contain details of order submitted like bid ID No., DP ID, Client ID, no. of Equity Shares tendered, etc.
- d) Modification/cancellation of orders will not be allowed during the tendering period of the Open Offer.
- e) For custodian participant, orders for demat equity shares early pay-in is mandatory prior to confirmation of order by the custodian. The custodians shall either confirm or reject orders not later than time provided by the Stock Exchange on the last day of the offer period. Thereafter, all unconfirmed orders shall be deemed to be rejected.
- f) The details of settlement number for early pay-in of equity shares shall be informed in the issue opening circular that will be issued by the Stock Exchanges / Clearing Corporation, before the opening of the Offer.
- g) The Shareholders will have to ensure that they keep the DP account active and unblocked to receive credit in case of return of the Equity Shares due to rejection or due to prorated Open Offer.

The cumulative quantity tendered shall be made available on the website of the BSE ([www.bseindia.com](http://www.bseindia.com)) throughout the trading sessions and will be updated at specific intervals during the Tendering Period.

**The shareholders holding Equity Shares in Demat mode are not required to fill any Form of Acceptance-cum Acknowledgement. The shareholders are advised to retain the acknowledgement copy of the Delivery Instruction Slip ('DIS') and the TRS till the completion of the Offer Period.**

**8.12. Procedure to be followed by registered Shareholders holding Equity Shares in the physical form:**

- a) The Public Shareholders holding physical shares and who wish to tender their Equity Shares in this Offer shall approach the relevant Selling Broker and submit the following set of documents for verification:
  - i. Form of Acceptance duly completed and signed in accordance with the instructions contained therein, by sole/joint shareholders whose name(s) appears on the share

- certificate(s) and in the same order and as per the specimen signature lodged with the Target Company;
- ii. Original share certificates;
  - iii. Valid share transfer form(s) duly filled and signed by the transferors (i.e. by all registered Shareholders in same order and as per the specimen signatures registered with the Target Company and duly witnessed at the appropriate place;
  - iv. Self-attested copy of the Shareholder's PAN Card (in case of joint holders, PAN card copy of all transferors);
  - v. Any other relevant document such as powers of attorney and/or corporate authorizations (including board resolution(s)/specimen signature(s)); and
  - vi. Self-attested copy of proof of address such as valid Aadhar card, voter ID, passport or driving license.
- b) The Selling Broker(s) should place bids on the exchange platform including the relevant details as specified on the physical share certificate(s). The Selling Broker (s) shall print the TRS generated by the exchange bidding system. The TRS will contain the details of order submitted such as Folio No., Certificate No., Dist. Nos. and number of Equity Shares.
- c) The Selling Broker(s)/Public Shareholder must deliver the share certificates relating to its Equity Shares and other documentation listed in paragraph (a) above along with the TRS to the Registrar i.e. **Beetal Financial & Computer Services Private Limited** at the address mentioned on the cover page. The envelope should be superscribed '**KINTECH RENEWABLES LIMITED - Open Offer**'. Share certificates for physical shares must reach the Registrar within 2 (two) days of bidding by the Selling Broker.
- d) The Public Shareholders holding physical shares should note that their Equity Shares will not be accepted unless the complete set of documents specified in paragraph (a) above are submitted. Acceptance of the physical shares in this Offer shall be subject to verification by the Registrar. On receipt of the confirmation from the Registrar, the bid will be accepted or rejected (as applicable) and accordingly depicted on the exchange platform.
- e) In case any person has submitted physical shares for dematerialisation, such Public Shareholders should ensure that the process of getting the Equity Shares dematerialised is completed well in time so that they can participate in this Offer by or before the closure of the Tendering Period.

**The Public Shareholders holding Shares in Demat mode are not required to fill any Form of Acceptance. The Public Shareholders holding Equity Shares in physical mode will be required to fill the respective Form of Acceptance. Public Shareholders holding Equity Shares in physical mode will be sent respective Form of Acceptances along with the Letter of Offer. Detailed procedure for tendering such Equity Shares will be**

**included in the Form of Acceptance. Form of Acceptance will not be sent to the Public Shareholders holding Equity Shares in Demat mode.**

**8.13. Procedure for tendering the shares in case of non-receipt of Letter of Offer :**

- a. Persons who have acquired Equity Shares but whose names do not appear in the register of members of the Target Company on the Identified Date, or unregistered owners or those who have acquired Equity Shares after the Identified Date, or those who have not received the Letter of Offer, may also participate in this Offer.
- b. A Shareholder may participate in the Offer by approaching their broker and tender Equity Shares in the Open Offer as per the procedure mentioned in this Letter of Offer or in the Form of Acceptance–cum-Acknowledgement.
- c. The Letter of Offer along with Form of Acceptance cum-Acknowledgement will be dispatched to all the eligible shareholders of the Target Company as of the Identified Date. In case of non-receipt of the Letter of Offer, such eligible shareholders of the Target Company may download the same from the SEBI website ([www.sebi.gov.in](http://www.sebi.gov.in)) or BSE website ([www.bseindia.com](http://www.bseindia.com)) or Merchant Banker website ([www.corporateprofessionals.com](http://www.corporateprofessionals.com)) or obtain a copy of the same from the Registrar to the Offer on providing suitable documentary evidence of holding of the Equity Shares of the Target Company.
- d. Alternatively, in case of non-receipt of the Letter of Offer, shareholders holding shares may participate in the Offer by providing their application in plain paper in writing signed by all shareholder, stating name, address, number of shares held, client ID number, DP name, DP ID number, number of shares tendered and other relevant documents such as physical share certificate and Form SH-4 in case of shares being held in physical form. Such shareholders have to ensure that their order is entered in the electronic platform to be made available by BSE before the closure of the Offer.

**8.14. Acceptance of Shares**

Registrar to the Offer shall provide details of order acceptance to Clearing Corporation within specified timelines. In the event that the number of Equity Shares (including demat shares, physical shares) validly tendered by the Public Shareholders under this Offer is more than the number of Offer Shares, the Acquirers shall accept those Equity Shares validly tendered by the Public Shareholders on a proportionate basis in consultation with the Manager, taking care to ensure that the basis of acceptance is decided in a fair and equitable manner and does not result in non-marketable lots, provided that acquisition of Equity Shares from a Public Shareholder shall not be less than the minimum marketable lot, or the entire holding if it is less than the marketable lot.

As per the recent amendment of SEBI vide its circular numbered SEBI/HO/CFD/DCR-III/CIR/P/2021/615 dated August 13, 2021, in consultation with Depositories, Clearing Corporations and Stock Exchanges, it has been decided that a lien shall be marked against the shares of the shareholders participating in the tender offers. Upon finalization of the

entitlement, only accepted quantity of shares shall be debited from the demat account of the shareholders. The lien marked against unaccepted shares shall be released. The detailed procedure for tendering and settlement of shares under the revised mechanism is specified in the Annexure. All other procedures shall remain unchanged.

#### **8.15. Settlement Process**

- a) On closure of the Offer, reconciliation for acceptances shall be conducted by the Manager and the Registrar to the Offer and the final list shall be provided to the Stock Exchanges to facilitate settlement on the basis of the shares transferred to the Clearing Corporation.
- b) While it would be ensured that the Letter of Offer is dispatched by the due date to all the eligible shareholders as on the Identified Date, non-receipt of this Letter of Offer by any member entitled to this Open Offer shall not invalidate the Open Offer in any manner whatsoever.
- c) For Equity Shares accepted under the Open Offer, the Clearing Corporation will make direct funds payout to respective eligible Equity Shareholders. If shareholders' bank account details are not available or if the funds transfer instruction are rejected by RBI/Bank, due to any reason, then such funds will be transferred to the concerned Selling Broker settlement bank account for onward transfer to their respective shareholders.
- d) In case of certain client types viz. NRI, Foreign Clients etc. (where there are specific RBI and other regulatory requirements pertaining to funds pay-out) who do not opt to settle through custodians, the funds pay-out would be given to their respective Selling Broker's settlement accounts for releasing the same to their respective Shareholder's account onwards. For this purpose, the client type details would be collected from the Registrar to the Open Offer.
- e) The Equity Shareholders will have to ensure that they keep the depository participant ('DP') account active and unblocked to receive credit in case of return of Equity Shares, due to rejection or due to non –acceptance of the shares under the Offer.
- f) Excess demat Equity Shares or unaccepted demat Equity Shares, if any, tendered by the Equity Shareholders would be returned to them by the Clearing Corporation. Any excess physical Equity Shares pursuant to proportionate acceptance/ rejection will be returned back to the Equity Shareholders directly by the Registrar. The Company is authorized to split the share certificate and issue new consolidated share certificate for the unaccepted Equity Shares, in case the Equity Shares accepted by the Company are less than the Equity Shares tendered in the Open Offer by the Equity Shareholders holding Equity Shares in the physical form.
- g) Company's Broker would also issue a contract note to the Company for the Equity Shares accepted under the Open Offer. If Equity Shareholders bank account details are not available or if the fund transfer instruction is rejected by Reserve Bank of India or bank,

due to any reasons, then the amount payable to Equity Shareholders will be transferred to the Selling Broker for onward transfer to the Equity Shareholder.

- h) Equity Shareholders who intend to participate in the Open Offer should consult their respective Selling Broker for any cost, applicable taxes, charges and expenses (including brokerage) that may be levied by the Selling Broker upon the selling shareholders for tendering Equity Shares in the Open Offer (secondary market transaction). The Open Offer consideration received by the Equity Shareholders, in respect of accepted Equity Shares, could be net of such costs, applicable taxes, charges and expenses (including brokerage) and the Company accepts no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the Equity Shareholders.
- i) Once the basis of acceptance is finalised, the Clearing Corporation would facilitate clearing and settlement of trades by transferring the required number of shares to the escrow account which will be opened by the Acquirers.
- j) Any excess physical shares, to the extent tendered but not accepted, will be returned by registered post back to the Shareholder(s) directly by Registrar to the Offer.
- k) The Buying Broker will transfer the funds pertaining to the Offer to the Clearing Corporation's bank account as per the prescribed schedule.
- l) For Equity Shares accepted under the Open Offer, Clearing Corporation will make direct funds payout to respective Equity Shareholders. If shareholders' bank account details are not available or if the funds transfer instruction is rejected by RBI/Bank, due to any reason, then such funds will be transferred to the concerned Selling Broker settlement bank account for onward transfer to their respective shareholders.
- m) The payment will be made to the Buying Broker for settlement. For Equity Shares accepted under the Open Offer, the Equity Shareholder / Selling Broker / custodian participant will receive funds payout in their settlement bank account.
- n) The funds received from the Buyer Broker by the Clearing Corporation will be released to the Equity Shareholder / Selling Broker (s) as per secondary market pay out mechanism.
- o) Shareholders who intend to participate in the Offer should consult their respective Selling Broker for payment to them of any cost, charges and expenses (including brokerage) that may be levied by the Selling Broker upon the selling shareholders for tendering Equity Shares in the Offer (secondary market transaction). The consideration received by the selling shareholders from their respective Selling Broker, in respect of accepted Equity Shares, could be net of such costs, charges and expenses (including brokerage) and the Acquirers accepts no responsibility to bear or pay such additional cost, charges and expenses (including brokerage) incurred solely by the selling shareholder.

p) In case of delay in receipt of any statutory approval(s), SEBI has the power to grant extension of time to Acquirers for payment of consideration to the shareholders of the Target Company who have accepted the Open Offer within such period, subject to Acquirers agreeing to pay interest for the delayed period if directed by SEBI in terms of Regulation 18 (11) of the SEBI (SAST) Regulations, 2011.

#### **8.16. Note on taxation**

**THE SUMMARY OF THE TAX CONSIDERATIONS IN THIS SECTION ARE BASED ON THE CURRENT PROVISIONS OF THE INCOME-TAX ACT, 1961 (AS AMENDED BY FINANCE ACT, 2022) AND THE REGULATIONS THEREUNDER.**

**THE LEGISLATIONS, THEIR JUDICIAL INTERPRETATION AND THE POLICIES OF THE REGULATORY AUTHORITIES ARE SUBJECT TO CHANGE FROM TIME TO TIME, AND THESE MAY HAVE A BEARING ON THE IMPLICATIONS LISTED BELOW. ACCORDINGLY, ANY CHANGE OR AMENDMENTS IN THE LAW OR RELEVANT REGULATIONS WOULD NECESSITATE A REVIEW OF THE BELOW.**

**THE JUDICIAL AND THE ADMINISTRATIVE INTERPRETATIONS THEREOF, ARE SUBJECT TO CHANGE OR MODIFICATION BY SUBSEQUENT LEGISLATIVE, REGULATORY, ADMINISTRATIVE OR JUDICIAL DECISIONS. ANY SUCH CHANGES COULD HAVE DIFFERENT INCOME-TAX IMPLICATIONS.**

**THIS NOTE ON TAXATION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND IS NOT A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF EQUITY SHARES.**

**THE IMPLICATIONS ARE ALSO DEPENDENT ON THE PUBLIC SHAREHOLDERS FULFILLING THE CONDITIONS PRESCRIBED UNDER THE PROVISIONS OF THE RELEVANT SECTIONS UNDER THE RELEVANT TAX LAWS. IN VIEW OF THE PARTICULARISED NATURE OF INCOME-TAX CONSEQUENCES, PUBLIC SHAREHOLDERS ARE REQUIRED TO CONSULT THEIR TAX ADVISORS FOR THE APPLICABLE TAX PROVISIONS INCLUDING THE TREATMENT THAT MAY BE GIVEN BY THEIR RESPECTIVE TAX OFFICERS IN THEIR CASE AND THE APPROPRIATE COURSE OF ACTION THAT THEY SHOULD TAKE.**

**THE ACQUIRERS DOES NOT ACCEPT ANY RESPONSIBILITY FOR THE ACCURACY OR OTHERWISE OF SUCH ADVICE. THEREFORE, PUBLIC SHAREHOLDERS CANNOT RELY ON THIS ADVICE AND THE SUMMARY OF INCOME-TAX IMPLICATIONS, RELATING TO THE TREATMENT OF INCOME-TAX IN THE CASE OF TENDERING OF EQUITY SHARES IN OPEN OFFER OFF THE RECOGNISED STOCK EXCHANGE, AS SET OUT BELOW SHOULD BE TREATED AS INDICATIVE AND FOR GUIDANCE PURPOSES ONLY.**



**THE SUMMARY ON TAX CONSIDERATIONS IN THIS SECTION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND DOES NOT PURPORT TO BE A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF EQUITY SHARES. THIS NOTE IS NEITHER BINDING ON ANY REGULATORS NOR CAN THERE BE ANY ASSURANCE THAT THEY WILL NOT TAKE A POSITION CONTRARY TO THE COMMENTS MENTIONED HEREIN. HENCE, YOU SHOULD CONSULT WITH YOUR OWN TAXADVISORS FOR THE TAX PROVISIONS APPLICABLE TO YOUR PARTICULAR CIRCUMSTANCES. THE LAW STATED BELOW IS AS PER THE INCOME-TAX ACT, 1961.**

#### **1. General**

- a) The basis of charge of Indian income-tax depends upon the residential status of the taxpayer during a tax year. The Indian tax year runs from April 1 until March 31.
- b) A person who is an Indian tax resident is liable to income-tax in India on his/her worldwide income, subject to certain tax exemptions, which are provided under the Income Tax Act, 1961 (the "IT Act") as amended from time to time.
- c) A person who is treated as a non-resident for Indian income-tax purposes is generally subject to tax in India only on such person's India-sourced income (i.e., income which accrues or arises or is deemed to accrue or arise in India) as also income received by such person in India.
- d) Accordingly, since the Target Company is incorporated in India, the Target Company's shares should be deemed to be "situated" in India and any gains arising to a nonresident on transfer of such shares should be taxable in India under the IT Act.
- e) Further, the non-resident shareholder can avail beneficial treatment under the **Double Taxation Avoidance Agreement ("DTAA")** between India and the respective country of which the said shareholder is tax resident subject to satisfying relevant conditions including but not limited to (a) conditions (if any) present in the said DTAA read with the relevant provisions of the **Multilateral Instrument ("MLI")** as ratified by India with the respective country of which the said shareholder is a tax resident and (b) non applicability of General Anti-Avoidance Rule ("GAAR") and (c) providing and maintaining necessary information and documents as prescribed under the IT Act.
- f) The IT Act also provides for different income-tax regimes/rates applicable to the gains arising from the tendering of shares under the Offer, based on the period of holding, residential status, classification of the shareholder and nature of the income earned, etc.
- g) The Public Shareholders may be required to undertake compliances such as filing an annual income tax return, as may be applicable to different categories of persons, with the income-tax authorities, reporting their income for the relevant year.
- h) In addition to income tax, as the tendering of Equity Shares is being undertaken on the stock exchange, such transaction will be chargeable to Securities Transaction Tax ("STT"). STT is

payable in India on the value of securities on every purchase or sale of securities that are listed on the Indian stock exchange. Currently, the STT rate applicable on the purchase and sale of shares on the stock exchange is 0.1% of the value of security transacted

- i) The summary of income-tax implications on tendering of equity shares is set out below.

## 2. Classification of Shareholders

Public Shareholders can be classified under the following categories:

a) Resident Shareholders being:

- (i) Individuals, Hindu Undivided Family (“HUF”), Association of Persons (“AOP”) and Body of Individuals (“BOI”)
- (ii) Others
  - Company
  - Other Than Company

b) Non-Resident Shareholders being:

- (i) Non-Resident Indians (NRIs)
- (ii) Foreign Institution Investors (FIIs) / Foreign Portfolio Investors (FPIs)
- (iii) Others
  - Company
  - Other Than Company

3. **Classification of Income:** Shares can be classified under the following two categories:

- a) Shares held as investment (Income from transfer of such shares taxable under the head “Capital Gains”)
- b) Shares held as stock-in-trade (Income from transfer of such shares taxable under the head “Profits and Gains from Business or Profession”)

## 4. Taxability of Capital Gains in hand of shareholders

- a) Gains arising from the transfer of shares may be treated either as “capital gains” or as “business income” for income-tax purposes, unless specifically exempted, depending upon whether such shares were held as a capital asset or trading asset (i.e. stock-in trade).
- b) As per the current provisions of the IT Act, where the shares are held as investments (i.e. Capital assets), income arising from the transfer of such shares is taxable under the head “Capital Gains”. Further, Section 2(14) of the IT Act has provided for deemed characterization of securities held by FPIs as capital assets, whether or not such assets have been held as a capital asset; and therefore, the gains arising in the hands of FPIs will be taxable in India as capital gains.
- c) Capital Gains in the hands of shareholders would be computed as per the provisions of Section 48 of the IT Act.
- d) Period of holding: Depending on the period for which the shares are held, the gains would be taxable as “short-term capital gain/ STCG” or “long-term capital gain/ LTCG”: (i) In respect of equity shares held for a period less than or equal to 12 (Twelve) months prior to the date of

transfer, the same should be treated as a “short-term capital asset”, and accordingly the gains arising therefrom should be taxable as “STCG”. (ii) Similarly, where equity shares are held for a period more than 12 (Twelve) months prior to the date of transfer, the same should be treated as a “long-term capital asset”, and accordingly the gains arising therefrom should be taxable as “LTCG”.

- e) The Finance Act, 2018, vide Section 112A, has imposed an income tax on LTCG at the rate of 10% (plus applicable surcharge and health and education cess) on transfer of equity shares that are listed on a recognized stock exchange, which have been held for more than 12 (Twelve) months and have been subject to STT upon both acquisition and sale exceeding Rs. 1,00,000 (Rupees One lakh only).
- f) If STT is not paid at the time of acquisition of the shares being acquired under the Open Offer and they do not fall within the exceptions identified under Notification No. 60/2018 dated October 01, 2018, then the entire LTCG arising to the shareholder shall be subject to tax @ 10% (plus applicable surcharge and cess) under Section 112 of the IT Act or 20% (plus applicable surcharge and cess) after claiming indexation benefit which is relevant in case of resident shareholders.
- g) As per section 111A of the IT Act, STCG arising from transfer of listed shares on which STT is paid would be subject to tax at the rate of 15% (plus applicable surcharge and health and education cess).
- h) As per the seventh proviso to Section 48 of the IT Act, no deduction of amount paid on account of STT will be allowed in computing the income chargeable to tax as Capital Gains
- i) LTCG arising from tendering of Equity Shares in the Offer shall be subject to tax as follows:
  - i. LTCG will be chargeable to tax at the rate of up to 20% (plus applicable surcharge and health and education cess) in the case of a non-resident Public Shareholder (other than a FPI/FII, or a NRI who is governed by the provisions of Chapter XII-A of the IT Act) in accordance with provisions of section 112 of the IT Act.
  - ii. In the case of FIIs/FPIs, LTCG would be taxable at 10% (plus applicable surcharge and health and education cess) in accordance with provisions of section 115AD of the IT Act (without benefit of indexation and foreign exchange fluctuation).
  - iii. For a NRI who is governed by the provisions of Chapter XII-A of the IT Act, LTCG would be taxable at 10% (plus applicable surcharge and health and education cess) under Section 115E of the IT Act on meeting certain conditions. While computing the LTCG, the benefit of indexation of cost may not be available.
  - iv. For a resident Public Shareholder, an option is available to pay tax on such LTCG at either 20% (plus applicable surcharge and cess) with indexation or 10% (plus applicable surcharge and health and education cess) without indexation.
- j) Further, any gain realized on the sale of equity shares held for a period of 12 (twelve) months or less, which are transferred under the Offer, will be subject to short term capital gains tax

and shall be taxable at the rates prescribed in First Schedule to the Finance Act (i.e. applicable marginal tax rates applicable to different categories of persons) (plus applicable surcharge and health and education cess).

- k) Taxability of capital gain arising to a non-resident in India from the transfer of equity shares shall be determined basis the provisions of the IT Act or the DTAA entered between India and the country of which the non-resident seller is resident, whichever is more beneficial, subject to fulfilling relevant conditions and maintaining & providing necessary documents prescribed under the IT Act, as discussed in para 1(d) above.
- l) As per Section 70 of the IT Act, short-term capital loss computed for a given year is allowed to be set off against STCG as well as LTCG computed for the said year. The balance loss, which is not set off, is allowed to be carried forward for subsequent eight assessment years, for being set-off against subsequent years' STCG as well as LTCG, in terms of Section 74 of the IT Act.
- m) Long-term capital loss computed for a given year is allowed to be set-off only against LTCG computed for the said year, in terms of Section 70 of the IT Act. The balance 54 loss, which is not set off, is allowed to be carried forward for subsequent eight assessment years, for being set off only against subsequent years' LTCG, in terms of Section 74 of the IT Act.

## 5. Other Matters

- Minimum alternate tax ("MAT") implications as per Section 115JB of the IT Act will get triggered in the hands of a resident corporate shareholder (other than resident company which has opted for concessional tax regime under Section 115BAA or Section 115BAB of the IT Act). Foreign companies will not be subject to MAT if the country of residence of such of the foreign country has entered into a DTAA with India and such foreign company does not have a permanent establishment in India in terms of the DTAA. In case where the said conditions are not satisfied, MAT will be applicable to the foreign company. In case of non-corporate shareholders, applicability of the provisions of Alternative Minimum Tax as per Section 115JC of the IT Act will also need to be analyzed depending on the facts of each case.
- Submission of PAN and other details –  
All Public Shareholders are required to submit their PAN along with self-attested copy of the PAN card for income-tax purposes. In absence of PAN for non-resident Public Shareholders, as per Notification No. 53/2016, F.No.370 142/16/2016-TPL, they shall furnish self-attested copy of documents containing the following details ("PAN Substitute Information"):
  - Name, email id, contact number;
  - Address in the country of residence;
  - Tax Residency Certificate ("TRC") from the government of the country of residence, if the law of such country provides for issuance of such certificate; and

- Tax identification number in the country of residence, and in case no such number is available, then a unique number on the basis of which such non-resident is identified by the government of the country of which he claims to be a resident.

## 6. Tax Deducted at Source

**Resident shareholders:** As of the date of filing of this document, in the absence of any provisions under the IT Act casting an obligation on the buyer to deduct tax on income arising in the hands of the resident seller on transfer of any property (other than immovable property), the Acquirers are not required to withhold tax on the consideration payable to eligible shareholders pursuant to tendering of shares under the Open Offer. With effect from July 01 2021, Finance Act 2021 creates an obligation on the buyer of goods to withhold tax under Section 194Q at the rate of 0.1% when buying goods from an Indian resident. The withholding obligation only exists where the consideration for goods exceeds INR 50,00,000 and the buyer had a business turnover of more than INR 10,00,00,000 in the immediately preceding year. The term “goods” has not been defined and may cover shares.

As per Circular No. 13 of 2021 dated June 30, 2021 issued by the CBDT, the provisions of Section 194Q is not applicable where the transactions in securities and commodities are traded through recognized stock exchange. Therefore, the Acquirers are not required to withhold tax under Section 194Q on consideration payable to resident shareholders. The resident shareholders must file their tax return in India inter alia considering gains arising pursuant to this Open Offer. The resident shareholders also undertake to provide the Acquirer, on demand, the relevant details in respect of the taxability/ non-taxability of the proceeds pursuant to this Open Offer, copy of tax return filed in India, evidence of the tax paid etc.

**Non-resident shareholders (FIIs):** Section 196D of IT Act, provides for a specific exemption from withholding tax at source from any income, by way of Capital Gains arising to an FII from the transfer of securities referred to in Section 115AD of the IT Act. Thus, no withholding of tax is required in case of consideration payable to FIIs/FPIs.

### **Non-resident FIIs shareholders (other than FIIs):**

Section 195(1) of the IT Act provides that any person responsible for paying to a nonresident, any sum chargeable to tax under the provisions of the IT Act is required to deduct tax at source at applicable rates in force. However, the Acquirers will not be able to deduct income-tax at source on the consideration payable to such non-resident shareholders as there is no ability for the Acquirers to deduct taxes since the remittance/payment will be routed through the stock exchange, and there will be no direct payment by the Acquirers to the nonresident shareholders. Since the tendering of shares under the Open Offer is through the stock exchange, the responsibility to discharge tax due on the gains (if any) is on the non-resident shareholder given that practically it is not possible to withhold taxes and the Acquirers believes that the responsibility of withholding/ discharge of the taxes due on such gains (if any) on sale of Equity Shares is solely on the custodians/ authorized dealers/ non-resident shareholders – with no recourse to the

Acquirer. It is therefore recommended that the non-resident shareholders consult their custodians/ authorized dealers/ tax advisors appropriately. In the event the Acquirers are held liable for the tax liability of the shareholder, the same shall be to the account of the nonresident shareholder and to that extent the Acquirers should be indemnified. The non-resident shareholders must file their tax return in India inter alia considering gains arising pursuant to this Open Offer. The non-resident shareholders also undertake to provide the Acquirers, on demand, the relevant details in respect of the taxability/ non-taxability of the proceeds pursuant to this Open Offer, copy of tax return filed in India, evidence of the tax paid etc.

#### **7. Remittance/Payment of Interest**

- In case of interest, if any, paid by the Acquirers to resident and non-resident shareholder for delay in receipt of statutory approvals as per Regulation 18(11) of the SEBI (SAST) Regulations or in accordance with Regulation 18(11A) of the SEBI (SAST) Regulations, the final decision to deduct tax or the quantum of taxes to be deducted rests solely with the Acquirers depending on the settlement mechanism for such interest payments. In the event, to withhold tax, the same shall be basis the documents submitted along with the Form of acceptance or such additional documents as may be called for by the Acquirers.
- It is recommended that the shareholders consult their custodians/ authorized dealers/ tax advisors appropriately with respect to the taxability of such interest amount (including on the categorization of the interest, whether as capital gains or as other income). In the event the Acquirers are held liable for the tax liability of the shareholder, the same shall be to the account of the shareholder and to that extent the Acquirers should be indemnified. The shareholders must file their tax return in India inter alia considering the interest (in addition to the gains on the sale of shares), if any, arising pursuant to this Open Offer.
- The shareholders also undertake to provide the Acquirer, on demand, the relevant details in respect of the taxability/ non-taxability of the proceeds pursuant to this Open Offer, copy of tax return filed in India, evidence of the tax paid etc.

#### **8. Rate of Surcharge and Cess In addition to the basic tax rate, applicable Surcharge, Health and Education Cess are currently leviable as under: 1**

##### **a) Surcharge–**

###### **In case of domestic companies:**

- Surcharge @ 12% is leviable where the total income exceeds INR 10 crore and @ 7% where the total income exceeds INR 1 crore but less than INR 10 crores.
- In case of domestic companies liable to pay tax under section 115BAA or section 115BAB: Surcharge @ 10% is leviable.

###### **In case of companies other than domestic companies:**

- Surcharge @ 5% is leviable where the total income exceeds INR 10 crore and @ 2% where the total income exceeds INR 1 crore but less than INR 10 crore.

###### **In case of individuals, HUF, AOP, BOI:**

- Surcharge at the rate of 10% is leviable where the total income exceeds INR 50 lakh but does not exceed INR 1 crore.
- Surcharge at the rate of 15% is leviable where the total income exceeds INR 1 crore but does not exceed INR 2 crore.
- Surcharge at the rate of 25% is leviable where the total income exceeds INR 2 crore but does not exceed INR 5 crore.
- Surcharge at the rate of 37% is leviable where the total income exceeds INR 5 crore.
- However, for the purpose of income chargeable under section 111A, 112A and 115AD(1)(b) (for income chargeable to tax under the head capital gains), the surcharge rate shall not exceed 15%.

**In case of Firm and Local Authority:**

- Surcharge @12% is leviable where the total income exceeds Rs. 1 crore.

b) **Cess** – Health and Education Cess @ 4% is currently leviable in all cases.

**c) Others**

- Notwithstanding the details provided above, all payments will be made to the shareholders subject to compliance with prevailing tax laws.
- The tax deducted by the Acquirers while making payment to a shareholder may not be the final tax liability of such shareholder and shall in no way discharge the obligation of the shareholder to appropriately disclose the amounts received by it, pursuant to this Open Offer, before the income-tax authorities.
- The Acquirers will deduct tax (if required) as per the information provided and representation made by the shareholders. In the event of any income-tax demand (including interest, penalty, etc.) arising from any misrepresentation, inaccuracy or omission of information provided/to be provided by the shareholder, such shareholder will be responsible to pay such income-tax demand under the IT Act and provide the Acquirers with all information/documents that may be necessary and co-operate in any proceedings before income tax/ appellate authority in India. The Acquirers and the Manager to the Open Offer do not accept any responsibility for the accuracy or otherwise of the tax provisions set forth herein above.

**THE ABOVE DISCLOSURE ON TAXATION SETS OUT THE PROVISIONS OF LAW IN A SUMMARY MANNER ONLY AND IS NOT A COMPLETE ANALYSIS OR LISTING OF ALL POTENTIAL TAX CONSEQUENCES OF THE DISPOSAL OF EQUITY SHARES. THIS DISCLOSURE IS NEITHER BINDING ON ANY REGULATORS NOR CAN THERE BE ANY ASSURANCE THAT THEY WILL NOT TAKE A POSITION CONTRARY TO THE COMMENTS MENTIONED HEREIN. HENCE, SHAREHOLDERS SHOULD CONSULT THEIR OWN TAX ADVISORS FOR THE TAX PROVISIONS APPLICABLE TO THEIR PARTICULAR CIRCUMSTANCES.**

## 9. DOCUMENTS FOR INSPECTION

The following documents are regarded as material documents and are available for inspection at the office of the Manager to the Offer at D-28, South Extn. Part-I, New Delhi – 110049 from 10.30 A.M. to 1.00 P.M. on any working day, except Saturdays, Sundays and Holidays until the Closure of the Offer—

- 9.1. The Net Worth certificate by CA Ashish Niraj (Membership No. 517934), Partner of ASN & Company, Chartered Accountants having office at Office: F-106, Plot No. 6, Pocket-7, Vardhman Bahnhof Plaza, Dwarka, Sector-12, Delhi-110075; Ph. No.: +91-9650333560, +91-8700636192; Tel.: +011-43466605; Email id [ashish.fca@gmail.com](mailto:ashish.fca@gmail.com) vide its certificate dated April 03, 2023 certifying that the Acquirer 2 have sufficient resources to meet the fund requirement for the obligation of open offer of the Target Company.
- 9.2. Audited Annual Accounts of KRL for last three years.
- 9.3. Escrow Agreement between Acquirers, Yes Bank Limited and Manager to the Offer.
- 9.4. Copy of Share Purchase Agreement dated April 03, 2023 entered between the Acquirers and Sellers.
- 9.5. Confirmation from Yes Bank Limited confirming the amount kept in Escrow Account opened as per SEBI (SAST) Regulations, 2011.
- 9.6. Copy of Public Announcement filed on April 03, 2023, published copy of the Detailed Public Statement which appeared in the Newspapers on April 12, 2023, Issue Opening PA and any corrigendum to these, if any.
- 9.7. A copy of the recommendation made by the committee of independent directors of the Target Company published in the newspapers.
- 9.8. A copy of the Observation letter from SEBI.
- 9.9. Copy of Agreement between Acquirers and the Registrar to the Offer.
- 9.10. Consent letter of Registrar to the Offer.
- 9.11. Consent letter of Buying Broker.

## 10. DECLARATION BY ACQUIRERS

The Acquirers accept full responsibility for the information contained in this Draft Letter of Offer and also for the obligations of Acquirers as laid down in the SEBI (SAST) Regulations, 2011 and subsequent amendments made thereof. The Acquirers would be responsible for ensuring compliance with the concerned Regulations.



**For and on behalf of**

**Sd/-**

**Mr. Dhruv Gupta**

**Acquirer 1**

**Sd/-**

**Mrs. Meenakshi Gupta**

**Acquirer 2**

**Place: New Delhi**

**Date: April 20, 2023**

## **11. ENCLOSURES**

- 11.1. Form of Acceptance cum Acknowledgement
- 11.2. Blank Share Transfer

**FORM OF ACCEPTANCE CUM ACKNOWLEDGEMENT**

**(For physical shares being tendered)**

**(All terms and expressions used herein shall have the same meaning as described thereto in the Letter of Offer)**

<b>THIS DOCUMENT IS IMPORTANT AND REQUIRES YOUR IMMEDIATE ATTENTION</b> <b>(Please send this Form of Acceptance with enclosures to the Registrar to the Offer)</b>	
<b>OFFER OPENS ON</b>	<b>: MAY 31, 2023, WEDNESDAY</b>
<b>OFFER CLOSES ON</b>	<b>: JUNE 13, 2023, TUESDAY</b>
<b>Please read the Instructions overleaf before filling-in this Form of Acceptance</b>	

FOR OFFICE USE ONLY	
Acceptance Number	
Number of equity shares Offered	
Number of equity shares accepted	
Purchase consideration (Rs.)	
Cheque/Demand Draft/Pay Order No.	

**From:**

Tel. No.:

Fax No.:

E-mail:

To,

**Acquirer**

**C/O BEETAL FINANCIAL & COMPUTER SERVICES PRIVATE LIMITED**

BEETAL House, 3rd Floor, 99, Madangir, Behind LSC, New Delhi – 110062

Dear Sir/s,

**OPEN OFFER TO THE SHAREHOLDERS OF KINTECH RENEWABLES LIMITED ('KRL'/ 'TARGET COMPANY') BY MR. DHRUV GUPTA AND MRS. MEENAKSHI GUPTA ('ACQUIRERS') PURSUANT TO SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS) REGULATIONS, 2011**

I / we, refer to the Letter of Offer dated \_\_\_\_\_ for acquiring the equity shares held by me / us in **KINTECH RENEWABLES LIMITED**.

I / we, the undersigned have read the Letter of Offer and understood its contents including the terms and conditions as mentioned therein.

I / We, unconditionally Offer to sell to Acquirers the following equity shares in KRL held by me/ us at a price of INR 450 (Indian Rupees Four Hundred and Fifty Only) per fully paid-up equity share.

1. I/We enclose the original share certificate(s) and duly signed valid Transfer Deed(s) in respect of my / our equity shares as detailed below (please enclose additional sheet(s), if required).

<b>Ledger Folio No.....Number of share certificates attached.....</b>			
<b>Representing ..... equity shares</b>			
<b>Number of equity shares held in KRL</b>		<b>Number of equity shares Offered</b>	
<b>In figures</b>	<b>In words</b>	<b>In figures</b>	<b>In words</b>

<b>Sr. No.</b>	<b>Share Certificate No.</b>	<b>Distinctive Nos.</b>		<b>No. of equity shares</b>
		<b>From</b>	<b>To</b>	
1				
2				
3				
<b>Total No. of Equity Shares</b>				

2. I / We confirm that the Equity Shares of KRL which are being tendered herewith by me / us under the Offer are free from liens, charges and encumbrances of any kind whatsoever.
3. I / We authorize Acquirers to accept the Equity Shares so offered or such lesser number of equity shares that Acquirers may decide to accept in consultation with the Manager to the Offer and in terms of the said Letter of Offer and I / we further authorise Acquirers to apply and obtain on our behalf split of share certificate(s) as may be deemed necessary by them for the said purpose. I further authorize Acquire to return to me / us, equity share certificate(s) in respect of which the Offer is not found / not accepted, specifying the reason thereof.
4. My / Our execution of this Form of Acceptance shall constitute my / our warranty that the equity shares comprised in this application are owned by me / us and are transferred by me / us free from all liens, charges, claims of third parties and encumbrances. If any claim is made by any third party in respect of the said equity shares, I / we will hold Acquire, harmless and indemnified against any loss they or either of them may suffer in the event of Acquirers acquiring these equity shares. I / We agree that Acquirers may pay the Offer Price only after due verification of the document(s) and signature(s) and on obtaining the necessary approvals as mentioned in the said Letter of Offer.
5. I / We also note and understand that the shares/ Original Share Certificate(s) and Transfer Deed(s) will be held by the Registrar to the Offer in trust for me / us till the date Acquirers make payment of consideration or the date by which Shares/ Original Share Certificate(s), Transfer Deed(s) and other documents are dispatched to the shareholders, as the case may be.
6. I/We note and understand that the Shares would held in trust by the Registrar until the time Acquirers make payment of purchase consideration as mentioned in the Letter of Offer.

7. I/We undertake to execute such further document(s) and give such further assurance(s) as may be required or expedient to give effect to my / our agreeing to sell the said equity shares.
8. I / We irrevocably authorise Acquirers to send by Registered Post at my / our risk, the Cheque(s) / Demand Draft(s) / Pay Order(s) in settlement of consideration payable and excess share certificate(s), if any, to the Sole / First holder at the address given hereunder and if full address is not given below the same will be forwarded at the address registered with KRL:

**Name and complete address of the Sole/ First holder (in case of member(s), address as registered with KRL):**

-----  
 -----

**Place:** ----- **Date:** -----

**Tel. No(s) :** ----- **Fax No.:** -----

**So as to avoid fraudulent encashment in transit, the shareholder(s) have an option to receive the sale consideration through RTGS/ECS mode and requested to kindly provide following information compulsorily in order to received payment through RTGS/ECS**

Bank Account No.: ----- Type of Account: -----

(Savings /Current /Other (please specify))

Name of the Bank: -----

Name of the Branch and Address: -----

MICR Code of Bank-----

IFCS Code of Bank-----

The Permanent Account Number (PAN / GIR No.) allotted under the Income Tax Act, 1961 is as under:

	1 <sup>st</sup> Shareholder	2 <sup>nd</sup> Shareholder	3 <sup>rd</sup> Shareholder
PAN / GIR No.			

Yours faithfully,

Signed and Delivered:

	FULL NAME (S) OF THE HOLDERS	SIGNATURE (S)
First/Sole Shareholder		
Joint Holder 1		
Joint Holder 2		

**Note:** In case of joint holdings all the holders must sign. In case of body corporate, stamp of the Company should be affixed and necessary Board Resolution should be attached.

## **INSTRUCTIONS**

- 1 Please read the enclosed Letter of Offer carefully before filling-up this Form of Acceptance.
- 2 The Form of Acceptance should be filled-up in English only.
- 3 Signature(s) other than in English, Hindi, and thumb impressions must be attested by a Notary Public under his Official Seal.
- 4 **Mode of tendering the Equity Shares Pursuant to the Offer:**
  - I. The acceptance of the Offer made by Acquirers is entirely at the discretion of the equity shareholder of KRL.
  - II. Shareholders of KRL to whom this Offer is being made, are free to Offer his / her / their shareholding in KRL for sale to the Acquirers, in whole or part, while tendering his / her / their equity shares in the Offer.

**ACKNOWLEDGEMENT SLIP**

**SHARES IN PHYSICAL FORM**

**OPEN OFFER TO THE SHAREHOLDERS OF KINTECH RENEWABLES LIMITED ('KRL'/  
'TARGET COMPANY') BY MR. DHRUV GUPTA AND MRS. MEENAKSHI GUPTA ('ACQUIRERS')  
PURSUANT TO SEBI (SUBSTANTIAL ACQUISITION OF SHARES AND TAKEOVERS)  
REGULATIONS, 2011**

Received from Mr. / Ms.....

Ledger Folio No/ -----Number of certificates enclosed ..... under the Letter of Offer dated \_\_\_\_\_, Form of Acceptance, Transfer Deeds(s) and Original Share Certificate(s) as detailed hereunder:

Sr. No.	Share Certificate No.	Distinctive Nos.		No. of equity shares
		From	To	
1.				
2.				
3.				
<b>Total no. of Equity Shares</b>				

Stamp

Authorised Signatory

Date

**Note:** All future correspondence, if any, should be addressed to

**Registrar to the Offer**

**Beetal Financial & Computer Services Private Limited**

**CIN: U67120DL1993PTC052486**

**SEBI Registration Number: INR000000262**

**Address:** BEETAL House, 3rd Floor, 99, Madangir, Behind LSC, New Delhi – 110062

**Contact Person:** Mr. Punit Kumar Mittal

**Ph. No.:** +91-11-29961281, +91-11-26051061, +91-11-26051064

**E-mail ID:** [beetal@beetalfinancial.com](mailto:beetal@beetalfinancial.com) , [beetalrta@gmail.com](mailto:beetalrta@gmail.com)